

**MINISTRY OF URBAN
DEVELOPMENT
HOSTEL ACCOMMODATION
FOR MPs. IN DELHI**

**ESTIMATES COMMITTEE
1990-91**

NINTH LOK SABHA

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**LOK SABHA SECRETARIAT
NEW DELHI**

CORRIGENDA TO THE 16TH REPORT OF
ESTIMATES COMMITTEE (9TH LOK SABHA)

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SIXTEENTH REPORT ESTIMATES COMMITTEE (1990-91)

(NINTH LOK SABHA)

MINISTRY OF URBAN DEVELOPMENT
HOSTEL ACCOMMODATION FOR MPs. IN DELHI



Presented to Lok Sabha on 7 January, 1991

LOK SABHA SECRETARIAT
NEW DELHI

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LIST OF MEMBERS OF THE ESTIMATES COMMITTEE (1990-91)

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Shri Jaswant Singh

MEMBERS

2. Shri J.P. Agarwal
3. Shri Anbarasu Era
4. Shri Kamal Chaudhry
5. Shri Anantrao Deshmukh
6. Prof. Prem Kumar Dhumal
7. Shri Balvant Manvar
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14. Bh. Vijaya Kumara Raju
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16. Shri Y. Ramakrishna
17. Shri Rameshwar Prasad
18. Shri J. Chokka Rao
19. Shri Chiranji Lal Sharma
20. Shri Yamuna Prasad Shastri
21. Shri Dhanraj Singh
22. Shri Subedar Prasad Singh
23. Shri Sukhendra Singh
24. Shri Tej Narain Singh
25. Shri Taslimuddin
26. Dr. Thambi Durai
27. Shri Nandu Thapa
28. Shri P.K. Thungon
- *29. Shri K.C. Tyagi
30. Shri Kailash Nath Singh Yadav

SECRETARIAT

1. Shri G.L. Batra — *Joint Secretary*
2. Shri B.B. Pandit — *Director*
3. Shri R.K. Malik — *Assistant Director*

*Shri K.C. Tyagi has resigned from the membership of the Committee on Estimates with effect from 30th August, 1990.

INTRODUCTION

I, the Chairman of Estimates Committee, having been authorised by the Committee to Submit the Report on their behalf, present this Sixteenth Report on the Ministry of Urban Development — Hostel Accommodation for M.Ps. in Delhi.

2. Hostel accommodation for M.Ps. in Delhi is being provided by Government to lodge the guests of M.Ps. from their constituencies visiting Delhi. However general perception indicating misuse of this facility, concern for upholding the image of Parliament, and complaints about maintenance of facilities in these hostels prompted the predecessor Estimates Committee to take up this subject for examination during 1989.

3. The Committee considered the replies given by the Ministry of Urban Development to a detailed questionnaire it took the evidence of the representatives of the Ministry of Urban Development on 5.9.1989. We wish to express our gratitude to the Secretary, Ministry of Urban Development and other Officers for placing before us the material and information that they desired in connection with the examination of the subject, also for giving evidence before the Committee.

4. The Report was considered and adopted by the Committee on 31.8.1990.

5. The Report highlights various forms in which rules have been violated in allotment and use of accommodation. Major violations relate to overstaying of the guests, non-payment of dues, allotment of accommodation to those not eligible, more or less on a regular basis, and other minor incidents like looking in the rooms etc.

6. The Committee have observed that in some cases the guests have continued to stay for period even extending up to eight years. The guests have thus managed to convert transitory accommodation into a permanent abode by either changing the sponsors or changing from one suite to another suite.

7. The manner in which the Ministry of Urban Development and Directorate of Estates have viewed these violations has caused concern to the Committee. This attitude has been limited not just to overstaying, but also to non-payment of dues. These have been allowed to accumulate. The Committee have found little initiative on the part of the Government to enforce prompt payment of these dues. This situation is exacerbated by a general lack of budgetary control in regard to the finances provided for the maintenance of these hostels.

8. The Committee have, therefore, made a number of significant recommendations, which apart from eviction of overstaying guests and prompt recovery of outstanding dues include —

- strengthening of the procedure for sponsorship of guests of Members of Parliament;
- expeditious amendment in Public Premises Act, 1971 to facilitate summary trials for eviction of overstaying guests;
- strict enforcement of pre-payment schemes;
- establishment of canteen facility in Vithalbhai Patel House;
- reviewing the messing arrangements in Western Court Hostel.
- avoiding allotment of accommodation to individuals / organisations other than those who are bona fide guests of Members of Parliament; and
- provision of adequate fire safety measures in Vithalbhai Patel House.

9. The Committee would like to express their thanks to the Estimates Committee (1989-90) for taking evidence on the subject and obtaining valuable information thereon.

10. For facility of reference, the recommendations / observations of the Committee in this Report have been printed in thick type in the body of the Report and have also been reproduced in a consolidated form in Appendix to the Report.

NEW DELHI;
December 18, 1990

Agrahayana 27, 1912 (Saka)

JASWANT SINGH
Chairman,
Estimates Committee

CHAPTER I

INTRODUCTORY

1.1 The M.Ps. have to maintain a constant interaction with their constituents so as to look after their aspirations and requirements. Normally the contact is maintained by frequenting their respective constituencies. However, the constituents themselves come to the capital for their problems. Most of the times these guests are accommodated by the Members of Parliament at their official residences. Still considering the fact that the number of such people far exceeds the space available with their respective MP's, most of them face a lot of hardships during their Sojourn to New Delhi. The concept of providing some sort of temporary transit accommodation in Delhi to such guests as also for the Members of Parliament themselves resulted into the need to create hostel facilities to meet this situation.

1.2 In a note submitted to the Committee in this context, the Ministry has stated that initially there were two hostels viz. Western Court and Constitution House for allotment to Members of Parliament for their own use and also for the use of their guests (subject to availability). In 1955, the Joint Committee of House Committees of both the Houses of Parliament decided to reserve a flat each in North and South Avenues to be used as 'Guest House' for allotment to Members for the use of their guests. Accommodation in these 'Guest Houses' was allotted to a Member for a maximum period of one week and extension of allotment beyond one week used to require the special orders of the Chairman, House Committee concerned. In addition to this, Members of Parliament were also allotted accommodation for the use of their guests in the Constitution House and Western Court Hostel on payment of prescribed rent under Fundamental Rules 45-B

1.3 The accommodation in flats in North and South Avenues was not considered convenient for various reasons. At times Members were unable to get electric/water connections from N.D.M.C. Sometimes, the guests were not in need of such spacious accommodation as was available in the flats in North and South Avenues. Payment of rent at commercial rate for these flats varied from Rs. 15/- to Rs. 20/- per day and was considered rather high for such flat type accommodation for the purposes of housing guests.

1.4 The subsequent closure of the 'Guest Houses' in North and South Avenues and with the demolition of the Constitution House, Members had been finding difficulty in getting accommodation for the

use of their guests as, during the Session period, rooms in the Western Court Hostel were not always available for allotment.

1.5 After the construction of V.P. House in 1965, the Chairman of Joint Committee of House Committees of both the Houses of Parliament felt that due to limited accommodation in the single and double room flats in the V.P. House, it might not always be possible for the Members of Parliament to accommodate their guests in the flats allotted to them and that the Members might request for guest accommodation in Vithalbhai Patel House. It was decided in 1967, to reserve 10 rooms in Western Court Hostel for the guests of M.Ps. after getting them vacated from Government officers. However, with passage of time the demand of M.Ps. for allotment of suites in V.P. House and Western Court Hostel increased. Accommodation in these two hostels was thus started being used 'regular accommodation' and also for the 'use of the guests of M.Ps. on payment of market rate of licence fee'.

1.6 About the total number of hostels earmarked at present for Members of Parliament and their guests, their locations and the accommodation available in each of them, the Ministry has furnished the following data:—

Name	Location	Accommodation available
Western Court Hostel	Janpath (near Connaught Place)	74 suites (12 double & 62 single).
V.P. House	Rafi Marg (near Parliament House)	(150 suites (110 single & 40 double).

1.7 The accommodation is divided into three pools viz. Lok Sabha, Rajya Sabha and General Pool. The accommodation available in each pool at present is as follows:—

	Western Court	V.P. House
L.S. Pool	23 suites	74 suites
R.S. Pool	21 suites	36 suites
General Pool	30 suites	40 suites
TOTAL:	74 suites	150 suites

1.8 Accommodation in Lok Sabha and Rajya Sabha Pools is allotted by the respective house Committee of Lok Sabha/Rajya Sabha. Accommodation in General Pool is allotted by the Directorate of Estates.

1.9 The Ministry has given the following information regarding infrastructure and other facilities:

V.P. HOUSE: There is a Club i.e., Constitution Club, a Swimming Pool and Mavalankar Auditorium for the benefit of MPs. The building is maintained by the CPWD.

WESTERN COURT HOSTEL: There is a Canteen, which is being run by the ITDC. The building is maintained by the CPWD and the other administration is with the Directorate of Estates.

1.10 The suites in V.P. House and Western Court Hostel are furnished and electric and water meters are installed there. In Western Court Hostel, electric and water charges are included in the daily rent. However, for Members of Parliament who are allotted accommodation in Western Court on monthly basis, the NDMC bills are recoverable for actual consumption of electricity and water. Similarly, in V.P. House, electric and water meters are installed and charges for the same are calculated on the basis of actual consumption.

Maintenance and Upkeep

1.11 The two hostels earmarked for allotment to Members of Parliament and their guests are maintained by the Central Public Works Department which is an agency under the Ministry of Urban Development. The detailed position in this regard has been furnished by the Ministry as under:—

(a) V. P. HOUSE BUILDING PORTION

The state of maintenance in Vithalbhai Patel House is quite good. However, during the last inspection of the building by the Members of the Lok Sabha House Committee, it was desired by them that the kitchen and the bath-rooms be renovated as their flooring and skirting had become old and it gives a dirty look. Accordingly, the estimates for the same are being sent by the C.P.W.D. to the respective House Committee.

(b) WESTERN COURT HOSTEL BUILDING PORTION

Since this building is very old, it was decided during 1979-80 to get the suites renovated. Accordingly C.P.W.D. takes up renovation of suites alongwith the attached toilet in a phased manner wherever the vacant possession of the suites is given to C.P.W.D. Out of a total of 74 suites, renovation work has been carried out in 46 suites. Renovation is now in hand in 8 suites. Work in other 20 suites, is likely to be taken up in 1989-90. Thereafter, it is felt that the condition of the suites shall be good. Present state of maintenance in the building is good.

In so far as the furnishing of these two hostels is concerned, the furniture in V.P. House is in the charge of C.P.W.D. and was last replaced during 1985—87. The furniture in the W.C. Hostel is in the charge of the Directorate of Estates. All the 74 suites were originally furnished and

subsequently furniture for about 64 suites was diverted to W.C. Hostel from Pragati Vihar Hostel during 1983. The furniture in Western Court Hostel is being repaired/reconditioned by the C.P.W.D.

Organisational set up

1.12 As regards the organisational set up of the offices existing in these Hostels for running the day to day affairs, the Ministry has stated that in V.P. House there is an Enquiry Office of CPWD and they are responsible for the day-to-day working/maintenance of the hostel. For Western Court Hostel also, the CPWD is responsible for the maintenance/repairs of the hostel and the administrative control vests in Directorate of Estates.

Overstay of Guests in W.C. Hostel and A.P. House.¹

1.13 The Terms and Conditions of allotment of accommodations to guests of the MPs. in W.C. Hostel are given in Annexure I. It will be seen therefrom that in Western Court Hostel, the hostel accommodation, if allotted, can be retained for a maximum period of one week unless extension is obtained in writing from Chairman, House Committee. The extension cannot be allowed beyond one week. The Superintendent of the Hostel is competent to evict the Guest(s) of the Member physically from the accommodation occupied by him on expiry of the allotment period. In the case of V.P. House no specific period of allotment is provided in the Rules and it is decided by the Chairmen of the respective House Committee of Lok Sabha/Rajya Sabha in the case of Lok Sabha and Rajya Sabha pools and by the Minister of Urban Development in the case of General Pool Accommodation. The Rules also provide that the member will be personally responsible for vacation of accommodation by the guest on the expiry of the period of allotment and immediate action will be taken by the Directorate of Estates to evict the guests from the accommodation allotted to him on completion of the allotted period.

1.14 The Committee desired information relating to cases where the allottees/guests had continued to stay in these hostels even after expiry of the period they were entitled to alongwith the reasons for their overstay, amount of rent recoverable from them and the details of action being taken/contemplated against them. The Ministry has stated that there have been instances of overstay. The list of allottees overstaying upto 30-6-1989 as furnished by the Ministry is given in Annexure II.

1.15 The information submitted by the Ministry reveals that in several cases the relevant rules and regulations are not being followed. There are cases where allottees/guests have been overstaying for considerably longer periods. For instance a guest of an ex-MP Shri D.C. Prashant has been staying in 4-S, V.P. House since 23rd April, 1982. Suite No. 5, V.P.

¹The Ministry has intimated in September, 1990 that both No. 4-S and No. 5, V.P. house belong to Rajya Sabha Pool.

House has been under occupation of a guest since 4th May, 87 though this was allotted to the sponsoring Member on 11th Dec., 87 only.

1.16 Similar position exist in case of following accommodation also:—

*Western Court Hostel.*²

1-S, 6-S(w.e.f. 1.3.82), 72-S (since 14.3.84), 27-D, 36-D (since 1.12.86) and 38-S, 42-S, 43-S, 45-D (since 8.7.87), 47-S (since 10.6.86), 51-D, 55-D, 61-S (since 29.8.81), 68-S (w.e.f. 1.3.83), 69-S, 24-S (since 30.7.83).

*V.P. House.*³

503-S, 413-D (since 3.2.87), 417-S, 517-S, 520-D, 6-D (since 3.2.87), 15-S, 104-S (since 26.6.85), 101-C-D, 220-D, (since 26.6.85), 411-S (since 23.1.86).

1.17 When asked about the reasons for violation of prescribed rules regarding allotment of hostel accommodation, the Ministry has clarified that normally the guest accommodation is allotted for a period of one week but in some cases extensions have been allowed by the Chairman of the respective House Committee for their pool of accommodation and by the Minister of Urban Development in respect of General Pool. Retention of accommodation by few guests have therefore been for a longer period.

1.18 The imformation furnished by them regarding guests accommodation in general pool cases is given below:—

1. *Guest of Dr. Manoj Pandey, MP(LS) Suite No. 104, V.P. House*⁴.

His case of retention of the suite is under consideration of Minister of Urban Development.

2. *Guest of Shri Abdul Ghafloor, MP Suite No. 220, V.P. House*⁵

The allotment was cancelled and eviction proceedings were initiated against her. However, eviction proceedings were withheld with the approval of UDM.

²The Ministry intimated in September, 1990 that following suites in Western Court Hostel have since been vacated:—

1-S, 6-S, 17-S, 27-D, 36-D, 38-S, 45-D, 47-S, 51-D, 61-S, 68-S, 69-S, and 24-S (RS) Suite No. 55-D occupied by guest is now sitting M.P. Eviction Order in respect of Suite Nos. 42-S and 43-S released and were sealed.

³The Ministry intimated in September 1990 that all the Suites in V.P. House have since been vacated except Suite No. 15-S. The Guest of Shri Ram Naresh Yadav, MP in 15-S, V.P. House is now guest of Shri Kureel w.e.f. 1.2.90.

⁴The Ministry intimated in September, 1990 that Suite No. 104 V.P. House has been evicted.

⁵The Ministry intimated in September, 1990 that Suite No. 220, V.P. House has been vacated.

3. *Guest of Shri Ram Naresh Yadav, MP(RS), Suite No. 15, V.P. House.*⁶

He has been given extension by UDM upto 31.8.89.

4. *AIADMK Party, Suite No. 513, V.P. House.*

Due to split in the AIADMK Party, the two factions of AIADMK Party requested for allotment of suite in their name. Since it has not been possible to establish the genuineness of the factions, the case is still under consideration.

5. *Guest of Shri Motilal Singh, MP, Suite No. 6, Western Court Hostel.*⁷

He has been given extension upto 31.3.1989 and the case for further extension is under consideration of UDM and decision is awaited.

6. *Guest of Shri Buta Singh, Home Minister, Suite No. 18, Western Court Hostel.*⁸

His case for extension rent recovery is under correspondence with Shri Buta Singh and PM's Office.

7. *Guest of Shri M.H. Kidwai, MP, Suite No. 38, Western Court Hostel.*⁹

He was given extension upto 31.12.1988 and the case for further extension for a period of one year is under submission to UDM. The decision is awaited.

8. *Guest of Shri B.D. Dubey, M.P., Suite No. 51, Western Court Hostel.*¹⁰

His allotment was cancelled and eviction proceedings were initiated to get the suite vacated. The physical evication has however been stayed by UDM.

9. *Guest of Shri K.P. Rawat, M.P., Suite No. 2. Western Court Hostel.*¹¹

He was given extension upto 22.7.1988 and case for further extension is under submission to UDM. The decision is awaited.

⁶ The Ministry has intimated that Shri Yadav is guest of Shri Kureel w.e.f. 1.2.1990.

⁷ The Ministry intimated in September, 1990 that Suite No. 6 Western Court Hostel has been vacated.

⁸ The Ministry has intimated that the guest was shifted to R.No. 17 on 10.1.1989, sealed on 22.12.1989 and evicted.

⁹ The Ministry intimated in September, 1990 that Suite No. 38, Western Court Hostel has been vacated.

¹⁰ The Ministry intimated in September, 1990 that Suite No. 51, Western Court Hostel has been vacated.

¹¹ The Ministry has intimated that since Room No. 2 was required for some other purposes. Shri Jagpal Singh, guest of Shri K.P. Rawat was shifted to Room No. 55. Shri Jagpal Singh is now sitting M.P.

10. *Guest of Shri Buta Singh, Home Minister, Suite No. 68. Western Court Hostel.*¹²

The last extension was given upto 31.12.1987. The matter regarding further extension, etc, is under correspondence with Shri Buta Singh.

11. *Guest of Shri Kalp Nath Rai, Suite No. 69. Western Court Hostel.*¹³

Shri Kalp Nath Rai has since vacated the suite on 26.2.1989.

Some Specific Cases of Overstay

1.19 While the records submitted by the Ministry indicate a lot of deviations from the rules and regulations regarding allotment of accommodation in these two hostels, the Committee went into the details of some of the specific cases in order to find out the exact reasons for this malaise. Some of these cases are enumerated below:—

(1) *18 Western Court Hostel.*¹⁴

1.20 The case of 18 Western Court makes interesting reading. The said accommodation was occupied by one Shri Iqbal Singh as a guest of the then Minister of Urban Development (subsequently Minister of Home Affairs) Shri Buta Singh since 14.3.84 though the actual date of allotment is 7.12.84 i.e., almost nine months after he occupied the accommodation.

1.21 Subsequently the allotment was extended from time to time and last extension was allowed upto 31.12.85. The allotment was cancelled w.e.f. 1.1.86 and eviction orders were passed. As Shri Iqbal Singh was allotted accommodation as a guest of the Minister, the matter was taken up with APS to the Minister concerned Shri Iqbal Singh represented against the charging of penal rate of rent and the matter stands referred to the Minister of Urban Development for final orders.

1.22 No action seems to have been taken by the Ministry to get the accommodation vacated from Shri Iqbal Singh and rental liabilities amounting to Rs. 57,632.00 were shown as outstanding against the said individual.¹⁵ During the examination of the records of this case the Committee also came across the fact that Shri Singh, despite being declared an unauthorised occupant, was afforded an opportunity to shift

¹²The Ministry intimated in September, 1990 that Suite No. 68, Western Court Hostel has been vacated.

¹³The Ministry intimated in September, 1990 that Suite No. 69, Western Court Hostel has been vacated.

¹⁴The Ministry intimated in September, 1990 that Suite No. 18, Western Court Hostel has been vacated.

¹⁵The Ministry has intimated in September, 1990 that 17, W.C.H. was vacated on 22.12.89 and Rs. 4000/- was recovered and balance of Rs. 53,632/- is due against Shri Iqbal Singh guest of Shri Buta Singh, Ex-Minister of Home. The Ministry have stated in Recovery Statement of Western Court hostel that nothing will be due if regularised on monthly market rent.

from 18 Western Court Hostel to 17 Western Court Hostel on 10.1.89 i.e., three years after his allotment of the former suite was cancelled.

1.23 As regards the reasons for this change, it was explained that the suite No. 18, was required for allotment to a Member of Rajya Sabha. As such suite No. 18 was got vacated and allotted to the Member on 10.1.89 and suite No. 17, Western Court Hostel, which was in occupation of the Member was taken over in G.P. and allotted to Shri Iqbal Singh, Suite No. 18, was however, vacated by the Member on 9.2.89 and is now being used

as guest accommodation in Rajya Sabha Pool.

Suite No. 2, Western Court Hostel¹⁶ Suite No. 2

1.24 Shri Jagpal Singh guest of Shri K.P. Rawat, MP has been in occupation of 2, W.C. Hostel w.e.f. 23.12.87. The period of allotment was up to 23.1.88. However, the guest did not vacate the accommodation by due date and is being charged market rent w.e.f. 24.1.88. The rental liability till 30.6.89 was Rs. 47,489.00. This was being deducted from the sponsoring member's salary at the rate of Rs. 1000.00 per month. Here again like the above case, the guest was shifted to another accommodation namely 55, W.C. Hostel on 13.3.89 though he was declared to be in unauthorised occupation of aforesaid premises as early as 24.1.88. Asked about the reasons for this, the Ministry has stated that since suite No. 2 was required for regular allotment, an alternative accommodation was allotted to Shri Jagpal Singh.

1.25 Suite No. 69 Western Court Hostel, New Delhi was allotted to Shri S.L. Yadav, Hon'ble Minister of State for Agriculture for the use of his guest Shri Dayashankar Mishra initially for the period from 9.8.88 to 31.10.88 on payment of daily rate. The guest occupied suite No. 35, Western Court Hostel on 9.8.88 and later he was shifted to suite No. 69, Western Court Hostel on 17.8.88.

1.26 Further, the same suite No. 69, was allotted to Shri Kalpnath Rai, the then Minister of State for Power for the same guest (Shri Dayashankar Mishra) for the period from 1.11.88 to 31.1.89 on the same terms, in spite of the fact that the rules clearly provided that a guest already sponsored by an M.P. will not be allowed to stay as guest of another MP. The allotment was further extended upto 25.2.89.

1.27 The guest continued to stay in the suite without further extension and a sum of Rs. 12,009/- became due upto 30.6.89 at penal rent i.e., four times of the daily rate. The bills were regularly issued to P.S. to Minister.

1.28 Later, the allotment was regularised in the name of Shri Tapeshwar Singh, MP(LS) for the use of Shri Dayashankar Mishra for the period from

¹⁶The Ministry has intimated in September, 1990 that Shri Jagpal Singh has now become M.P. of 9th Lok Sabha and is still in possession of Suite No. 55. The balance of Rs. 41,489/- is due against Shri Japal upto 30.6.89. The case regarding rental liabilities in his name is under consideration.

26.2.89 to 31.8.89 on daily rate. In the light of above the rent account was recast and the demand of Rs. 12,009/- as shown outstanding against Shri Kalpnath Rai, Hon'ble Minister stood cancelled.¹⁷

1.29 The allotment of said suite was cancelled in the name of Shri Tapeshwar Singh, MP(LS) w.e.f. 1.9.89 and eviction proceedings were initiated.

4-S, V.P. House and 29, W.C. Hostel¹⁸

1.30 4-S, V.P. House has been under occupation of a guest of Shri D.C. Prashant, Ex-M.P. since 23-4-82 while in 29, W.C. Hostel a guest of Shri Rasheed Masood again an Ex-MP has been overstaying since 23-6-89. The Ministry has intimated the Committee that as both these accommodations belong to Rajya Sabha MPs Pool, any clarification/justification may be obtained from them.

Suite No. 8, W.C. Hostel¹⁹

1.31 The suite has been shown as under occupation of Shri Laxmi Narain, MP. This was allotted to him on 31.5.84 while he occupied it about 5 months later on 29.10.84. The Member, it seems, had been occupying this suite on a regular basis. However, in reply to Lok Sabha Starred question No. 34, the following statement was furnished by the Ministry:—

Name	Bungalow No.	Date of Cancellation	Amount due	Remarks
Sh. Laxmi Narain	7 Mahadev Rd.	20.12.89	Rs. 4756.00	The case is at hearing stage.
	8 W.C. Hostel	1.1.90	Rs. 2881.00	20

1.32 From the above, it is clear that the ex-Member was occupying two Government accommodations simultaneously.

¹⁷ The Ministry have intimated that Suite No. 69, Western Court Hostel have since been vacated. Recovery Statement of Western Court sent in September 1990 by the Ministry shows that since the allotment for the period from 26.2.89 to 31.8.89 has been made in the name of another Member of Lok Sabha, Shri Tapeshwar Singh, M.P. (LS), account recasted and the demand at penal rent of Rs. 12,009.00 reduced to Rs. 4,862.00.

¹⁸ Recovery statement sent by the Ministry in September, 90 indicates that Suite No. 4-S, V.P. House was vacated on 27.7.89 leaving nil balance.

¹⁹ The Ministry have intimated that Eviction Order was passed on 2.5.90 in respect of Suite No. 8, Western Court Hostel.

²⁰ The Ministry have intimated that Bungalow No.7, Mahadev Road have since been vacated and Eviction order was passed on 2.5.90 in respect of 8, Western Court Hostel and Court Stay upto 31.8.90.

Suite No. 5, V.P. House²¹

In the instant case the guest of Shri Rasheed Masood has been occupying the accommodation since 4.5.1987 while it was allotted to the sponsoring MP on 11.12.87 only i.e., after seven months of occupation. In the light of the above deviations the Ministry was asked whether the occupation was allowed in anticipation of the allotment which came seven months later and as to how the rental liability was assessed for the period between occupation of accommodation and subsequent allotments. The Ministry has again stated that since the accommodation belongs to Rajya Sabha Pool, detailed information may be obtained from them.

1.33 In the light of inconsistencies noticed/observed in the information submitted by the Ministry, it was asked to furnish a final and updated list showing details of occupants of both these hostels who were overstaying. Subsequently further lists in regard to V.P. House and W.C. Hostel are supplied which are contained in Annexure III.

1.34 The Committee find that the cases of misuse of Hostel accommodation, by the guests of MPs, are clearly indicative of violation of rules on the subject whereas the rules stipulate that the guests could stay for a maximum period of two weeks there have been instances of stay for periods exceeding even 8 years. In consequence accommodation of avowed transitory nature has been converted into permanent abodes for same. Such gross violation of rules, and with impunity, defeats totally defeating the very purpose for which this hostel accommodation was originally provided. This is all the more regrettable it involves the representatives of the people.

1.35 The Committee note with dismay, from the information furnished and the cases discussed above, that though adequately armed with rules and regulations the Directorate of Estates is totally unable to implement them. The Committee also find that in a few cases though the sponsors have been changed but the guest remained the same, again in total violation of rules. In certain cases the overstaying defaulters rather than being evicted have actually been allowed to shift to other suites. The Committee would also like to know as to how a Member was allowed to occupy two Government accommodations simultaneously, and for such long periods. The cases of occupants of 17/18 Western Court Hostel, and 68 Western Court Hostel are illustrative. Two guests of the then Home Minister, Shri Buta Singh, collectively owe the exchequer a sum of more than Rs. 1,20,000.00. The Ministry has done nothing more than issuing reminders to the sponsoring ex-Minister for depositing the amount. This matter has been dragging for more than three years. In the opinion of the Committee, the Ministry after pursuing the matter for a reasonable period of time should have taken recourse to eviction and initiated recovery of outstanding rental dues under

²¹The Ministry have intimated in September, 1990 that suite No. 5, V.P. House belongs to Rajya Sabha Secretariat.

PPE Act 1971. The Committee cannot help remarking adversely about the Ministry's inaction, amounting almost to collusion. The Committee view the situation with great concern. They expect the Ministry to atleast now take all appropriate action against all unauthorised, overstaying defaulters urgently. They would like to be apprised of further development and progress in this regard.

1.36 The Committee are also of the opinion that the present prescribed period of stay of one week extendable by another week, needs to be re-examined.

1.37 They also hold that the procedure of sponsorship of guests by MPs needs to be suitably changed by strengthening it.

Variations in dated of allotment and occupation

1.38 Rule 1 of Terms and conditions of Allotment says that allotment of guest accommodation would deem to be cancelled automatically if it is not occupied within 24 hours from the date of allotment. However, the list furnished by the Ministry featuring the list of current allottees of these hostels presents several deviations from this rule. Allottees have actually occupied the accommodation after considerable lapse of time from the date of allotment. Allottees of suites nos. 407-D, 301-S, 302-S, 317-S, B.S. 118-S, 208-S, 210-S., 111-112-S, 322-S, 121-D, 319-S, 201-S, 215-S, 315-S, 202-S, 211-S, 218-S, 216-D, 406-D, 402-S, 508-S, 311-S, 412-S, 409-S, 502-S, 401-S, 421-D, 101-S, 102-S, 110-S, 507-D, in V.P. House and 45-D, 68-D, 26-D, 40-S, 41-S in Western Court Hostel have occupied them about one to six months later than the dates of allotment. In case of suites Nos. 26-D and 48-S mentioned above occupation has been done after about three and a half years of allotment.²²

1.39 When asked about reasons for such deviations from established rules and as to who bore the rental liabilities for the vast gaps between the dates of allotment and actual occupation, the Ministry has stated that the accommodation in MP's Pool of accommodation is controlled and administered by the respective House Committees. Their allotment and fixation of rental liability is finalised by the respective sections of the House Committee on the recommendation of the House Committee, as such they will be in a better position to intimate the reasons for deviations from the set of rules.

1.40 The Committee note that there has been variations in dates of

22. The Ministry have intimated in September, 90 that Suite Nos. 407-D, 301-S, 302-S, 317-S, B.S., 118-S, 208-S, 210-S, 111-112-S, 322-S, 121-D, 319-S, 201-S, 215-S, 315-S, 202-S, 211-S, 218-S, 216-D, 406-D, 402-S, 508-S, 311-S, 412-S, 409-S, 502-S, 401-S, 421-D, in V.P. House and 26-D, 40-S and 41-D in Western Court Hostel belong to Rajya Sabha and Lok Sabha Pool. The Ministry have further intimated that Suite Nos. 101-S and 102-S, V.P. House were allotted to Government Servant. The Ministry has also intimated that Suite Nos. 45-D and 68-D have since been vacated. The Ministry have also intimated that Suite Nos. 101-S and 507-D, V.P. House occupied by guest is now sitting M.P.

allotments and occupations of these accommodations. In several cases the accommodations have been occupied in period ranging from one to six months after the dates of allotment. In case of 26-D and 48-S in V.P. House the allottees occupied the sets after three and a half years of allotment. The Government's contention that as allotment of MPs. Pool are done by the respective House Committee information about such deviations may be had from their respective Secretariats is not acceptable. The rules clearly specify that occupation has to be within 48 hours of allotment or else it should be cancelled.

1.41 The Committee accordingly desire that the Ministry should review the whole procedure in consultation with concerned authorities. Delay in occupations besides resulting in loss of revenue to the exchequer also prevent optimum utilisation of such suites. The Committee would like to be apprised of a decision taken in this regard.

CHAPTER II

RECOVERY OF RENTAL DUES

2.1 The Ministry has submitted the following statements indicating the details of amount outstanding and recoveries made upto 30.9.1989 against the overstaying allottees of these two hostels prior to 1.4.1989 and efforts made to get the amounts recovered:—

Statement showing the details of amount outstanding and recoveries made upto 30.9.89 against the allottees overstaying in V.P. House prior to 1.4.89.

S. No.	Name	Suite No.	Amount upto 30.6.89	Subse- quent recovery	Balance upto 30.6.89	Remarks
1	2	3	4	5	6	7
1.	Dr. Manoj Pandey MP(LS)	104	2,576.00	2,576.00	Nil	
2.	Smt. Manju Sinha G/o Sh. Abdul Ghafoor MP(LS)	220	6,242.00	6,242.00	Nil	
3.	Sh. P. Shan- mugam MP(LS)	313	12,240.00	200.00	12,040.00	The sum of Rs. 200/- has been recovered in ad- dition to the sum of Rs. 1,414/- for the current month from his pay bill for Sept. 89. The L.S. Sectt. has also asked the MP to clear the dues.
4.	Sh. P. Shan- mugam MP(LS)	205	6,110.00	100.00	6,010.00	The sum of Rs. 100/- has been recovered in ad- dition to the sum of Rs. 766.00 for the current month from his pay bill for Sept., 89.

1	2	3	4	5	6	7
5.	Sh. Rasheed Masood MP(LS)	5	6,107.00	1,500.00	4,607.00	A sum of Rs. 500/- per month is being recov- ered in addition to the amount to current month.
6.	Sh. Bhai Sha- minder Singh, MP(LS)	417	3,120.00	3,120.00	Nil	
7.	Sh. S. Jaipal Reddy Ex-MP	520	9,261.00	Nil	9,261.00	The payment in full was received through cheque. The cheque was sent for encash- ment but the same has been received back un- paid. The cheque has been re- turned and he has been re- quested to make the payment in cash immedi- ately.
8.	Sh. Ananta Prasad Sethi, MP(LS)	517	5,472.00	295.00	5,177.00	The sum of Rs. 295/- has been recovered from his pay bill for Sept., 89, in ad- dition to the amount for the current period.
9.	Sh. Ram Naresh Yadav, MP(LS)	15	1,660.00	Nil	1,660.00	Reminder has been issued.
10.	Sh. Tariq Anwar MP(LS)	413	2,503.00	1,253.00	1,250.00	He has deposited Rs. 1253/- Rem- inder for the balance amount has been issued.
11.	Sh. P.R. Kumaraman- galam, MP(LS)	503	10,320.00	10,320.00	Nil	

1	2	3	4	5	6	7
12.	Sh. D.C. Prashant Ex-MP(RS)	4	1,768.00	1,768.00	Nil	
13.	A.I.A.D.M.K. Party	513	18,851.00	Nil	18,851.00	Recovery proceedings under PP(E) Act initiated.
14.	Sh. K.N. Singh, MP(LS)	506	1,628.00	1,628.00	Nil	
15.	Sh. Shiv Pratap Mishra, MP(RS)	512	775.00	775.00	Nil	

Statement showing the details of amount outstanding and recoveries made upto 30.9.89 against the allottees overstaying in Western Court Hostel prior to 1.4.89

Sl. No.	Suite	Name S/Shri	Amount upto 30.6.89	Subsequent recovery ~upto 30.9.89	Balance	Remarks
1	2	3	4	5	6	7
1.	6	K.K. Sharma G/o Sh. Motilal Singh MP(LS).	7,895.00	2,106.00	5,789.00	Partial payment received from the guest. Member has been informed about recovery of balance amount from his salary for the month of Oct., 89.
2.	18/17	Iqbal Singh G/o Sh. Buta Singh Minister of Home	57,632.00	4,000.00	53,632.00	The guest has made partial payment. The PS to Hon'ble Minister has been reminded for the payment of balance dues.
3.	19	G.K. Moopnar Ex-MP(RS)	535.00	535.00	Nil	
4.	20	G.K. Moopnar Ex-MP(RS)	1,492.00	1,492.00	Nil	

23. Revised statement showing the latest position about rent recovery in V.P. House received from the Ministry in September, 1990 is enclosed at Annexure IV.

1	2	3	4	5	6	7
5.	24	Hayat Ullha Ansari, Ex-MP(RS)	615.00	Nil	615.00	Bills have already been issued to the Ex-MP. The payment is awaited.
6.	25	Hayat Ullha Ansari, Ex-MP(RS)	782.00	Nil	782.00	-do-
7.	29	Mohd. Feroz G/o Rasheed Masood MP(RS)	820.00	820.00	Nil	Suite vacated. The payment received upto the date of vacation.
8.	38	Gurucharan Singh G/o Mohd. Hashim Kidwai MP(RS)	16,484.00	4,000.00	12,484.00	Recovery is being made from the salary of MP in instalments.
9.	51	H. Pandey G/o B.D. Dubey MP(LS).	34,369.00	4,000.00	30,369.00	Recovery is being made from the salary of MP in instalments.
10.	2/55	Jagpal Singh G/o K.P. Rawat MP(LS).	47,489.00	4,000.00	13,489.00	Recovery is being made from the salary of MP in instalments.
11.	66	S. Chodhary G/o Sarojini Mahisi MP(RS).	5,344.00	5,344.00	Nil	-
12.	68	Shankar Das G/o Buta Singh Minister of Home Affairs.	62,925.00	Nil	62,925.00	The PS to Hon'ble Minister has been reminded for the payment of dues.

1	2	3	4	5	6	7
13.	69	Dayashankar Mishra G/o Kalpnath Rai M/o State for Power	12,009.00	4,862.00	Nil	Since the allotment for the period from 26.2.89 to 31.10.89 has been made in the name of an- other member of Lok Sabha, Sh. Tapashwar Singh MP (LS), account to be recasted and the demand at panel rent of Rs. 12,009/- reduced to Rs. 4,862/-.

Statement showing action taken to get the amounts recovered from defaulters.

(1) *Suite No. 104, V.P. House — Dr. Manoj Pandey, MP(LS)*

In this case the last payment was received in April, 89. The demands were sent to the MP regularly. The payment in question has now been received.

(2) *Suite No. 220, V.P. House — Sh. Abdul Gafoor MP(LS) (Guest Smt. Manju Sinha)*

In this case a reminder requesting for making the payment was issued. Now the payment has been received.

(3) *Suite No. 313, V.P. House — Sh. P.L. Shanmugam, MP(LS)*

The MP had given instructions to send the bills to him for payment and no deductions may be made from his salary bills. Regular bills including the arrears were sent to the MP. When the payment was not received a reference was made to him for payment. The payment is awaited despite reminder. The Lok Sabha Sectt. has been requested to recover the amount in question in instalments from the MP's pay bills from September, 89 onwards.

(4) *Suite No. 205, V.P. House — do —*

(5) *Suite No. 5, V.P. House — Sh. Rasheed Masood, MP(RS)*

In this case when the payment was not received despite due reminders in addition to regular bills, the Rajya Sabha Sectt. was requested to recover the amount in question from his pay bills in instalments on accumulation of Rs. 8329/-.

²⁴ Revised statement showing the latest position about rent recovery in Western Court Hostel received from the Ministry in Sep., 1990 is enclosed at Annexure V.

(6) *Suite No. 417, V.P. House — Sh. Bhai Shaminder Singh, MP(LS)*

In this case the last payment was received in April, 1989. The bills were sent regularly to the MP. Now the payment in question has been received.

(7) *Suite No. 520, V.P. House — Sh. S. Jaipal Reddy*

In this case the part payments were being received in piece meals. The last payment was received in March, 1989. However, the cheque deposited by him in March, 1989 was not cleared and he was requested to make the payments. The regular bills were being sent at 520-V.P. House and at MP's residence with covering letter and reminding him of the arrears. The guest had deposited the amount through cheque in August, 1989. The said cheque was sent for encashment but the same has been received back unpaid. The cheque has been returned to the guest on 29.9.89 with the request to arrange for the payment in cash immediately. Shri S. Jaipal Reddy is no more MP. He has also been asked to pay the dues.

(8) *Suite No. 517, V.P. House — Sh. A.P. Sethi, MP(LS)*

The MP was reminded to make the payment and as a result, the MP has deposited Rs. 3000/- in May, 1989. After waiting for further payment, the MP was again reminded and he was informed that in case the payment is not received, the amount will be recovered through his pay bills in instalments. The payment is still awaited and the Lok Sabha Sectt. has been requested to recover the amount in instalments from September, 1989 onwards.

(9) *Suite No. 503, V.P. House — Sh. P.R. Kumaramangalam, MP(LS)*

In this case, the bills were being sent to the MP regularly reminding him for the arrears due against him. Now full payment has been received.²⁵

*Suite No. 6, Western Court Hostel — Sh. K.K. Sharma, G/o Sh. Moti Lal Singh, MP(LS)*²⁶

The suite was allotted to Sh. Moti Lal Singh, MP for his guest Sh. K.K. Sharma from 1.1.89 to 31.3.89 on daily rate. The guest made full payment for the allotted period but did not vacate the suite. He made a partial payment during overstay period. But penal rent at 4 times of the daily rate was payable by him. Thus after adjustment of partial payment a sum of

²⁵ The Ministry intimated in September, 90 that Suite Nos. 104, 220 and 503, V.P. House have since been vacated. They have also stated that Suite Nos. 313, 205, 5, 417, 520, 517 and 503, V.P. House belong to Lok Sabha and Rajya Sabha Pool.

²⁶ The Ministry intimated in September, 1990 that Suite No. 6, Western Court Hostel has since been vacated leaving nil balance.

Rs. 7895/- became due upto 30.6.89. The bills were sent to Member with the request for payment. No in July and August part payment has again received from the guest and above demand has reduced to Rs. 5789/-. Since partial payment is being received so amount was not recovered from the salary of MP. The recovery will be effected from the salary from October, 1989. The guest has yet to vacate the suite.

Suite No. 18/17, Western Court Hostel — Iqbal Singh, G/o Sh. Buta Singh, Hon'ble Minister of Home²⁷

Suite No. 18 Western Court Hostel was allotted to Sh. Buta Singh, Hon'ble Minister for the use of his guest Sh. Iqbal Singh initially for the period from 14.3.84 to 31.12.84 on payment of monthly market rate. The guest occupied the suite on 14.3.84 and cleared dues upto December, 1985. Thereafter he made partial payment from time to time and is still making such payments. The private Secretary to the Hon'ble Minister was informed of the liabilities from time to time. The rent bills were issued to him regularly. He was also requested in the matter by this Directorate several times to arrange for the payments. On 10.1.89 the guest vacated the Suite No. 18 and shifted to Suite No. 17. A sum of Rs. 57,631/- became due in respect of Suite No. 18 & 17 upto 30.6.89 at penal rate.

Thereafter, the guest made payment of Rs. 4000/- reducing the balance to Rs. 53,631/-. The guest has yet to vacate the suite. In case the allotment is regularised on monthly rate, nothing will remain due in this case.

Suite No. 29, Western Court Hostel — Sh. Mohd. Firoz, G/o Sh. Rasheed Masood, MP(RS)

Suite No. 29, Western Court Hostel was allotted to Sh. Rasheed Masood, MP(RS). for the use of his guest for the period from 15.6.89 to 22.6.89 on daily rate by Rajya Sabha Sectt. The guest occupied suite No. 29 on 15.6.89 and paid entire rent upto 22.6.89. Since the guest did not vacate after the expiry of the allotement, a sum of Rs. 820/- became due at penal rate upto 30.6.89. In the month of July, the allotement was extended upto 15.7.89 on daily rate. The guest vacated the suite on 13.7.89 and cleared all dues upto 13.7.89 leaving the balance *nil*.

²⁷ The Ministry intimated in September, 1990 vide their statement showing the latest position about the rent recovery in Western Court Hostel "The Suite has been vacated on 22.12.89. Now a total sum of Rs. 60,947/- is due upto the date of eviction (As on 31.8.90). Shri. Buta Singh has been asked to pay the dues. Nothing will be due if regularised on monthly market rent."

*Suite No. 38, Western Court Hostel — Sh. Gurcharan Singh, G/o Sh. M.H. Kidwai, MP(RS)*²⁸

Suite No. 38 Western Court was allotted to Sh. M.H. Kidwai, MP(RS) for the use of his guest Sh. Gurcharan Singh for the period from 14.5.88 to 13.8.88 on payment of daily rate. the guest occupied the suite on 14.5.88 and paid entire rent upto 13.8.88. The allotment was further extended upto 31.12.88 and the payment received upto 31.12.88. Since the guest did not vacate the suite after the expiry of allotment a sum of Rs. 16,484/- became due upto 30.6.89 at penal rent. The bills were sent to the Member as well as the guest for payment every month. When the payment was not received, Rajya Sabha Sectt. was requested to recover the dues from the Salary of the Member and a sum of Rs. 4,000/- was recovered in four months reducing the balance to Rs. 12,484/- the guest has yet to vacate the suite.

*Suite No. 51, Western Court Hostel — Sh. H. Pandey, G/o Sh. B.D. Dubey, MP(LS)*²⁹

Suite No. 51, Western Court was allotted to Shri B.D. Dubey, MP for the use of his guest, Shri H. Pandey for a period of 1 month on monthly market rate. The guest occupied the suite on 31.7.87 and made payment for the allotment period. The allotment was further extended from time to time and the last extention was upto 31.3.88 on monthly market rate. The guest made full payment of rent for the allotted period but did not vacate the suite. He further made some on account payment for his overstay, but did not clear the dues. As the amount accumulated, bill was presented to the Lok Sabha Sectt. for the recovery of dues from the salary of MP in addition to normal dues for regular accommodation. The Sectt. is realising the dues @ Rs. 1000/- per month. The guest has not yet vacated the suite.

*Suite No. 2/55, Western Court Hostel — Sh. Jagpal Singh, G/o Sh. K.P. Rawat, MP(LS)*³⁰

Suite No. 2, Western Court Hostel was allotted to Sh. K.P. Rawat, MP(LS) for the use of his guest Sh. Jagpal Singh for a period of 15 days on payment of daily rate. The guest occupied the suite on 23.12.87 and paid rent upto 6.1.88. The allotment was further extended upto 23.1.88

28 The Ministry intimated in September, 1990 vide their statement showing the latest position about the rent recovery in Western Court Hostel that the Suite No. 38 has been vacated on 25.12.89. Allotment regularised. Penal rent bill withdrawn. Full Normal rent payment received upto the date of eviction.

29 The Ministry intimated in September, 1990 vide their statement showing the latest position about the rent recovery in Western Court Hostel that Sh. B.D. Dubey is retired; the total amount due upto the date vacatin i.e. 12.2.90 is Rs. 55,407.00 (as on 31.8.90) Action for recovery taken under P.P.(E) Act. 1971.

30 The Ministry intimated in September, 1990 that Sh. Jagpal Singh has now become MP of 9th Lok Sabha and is still in possession of the Suite No. 55. The case regarding rental liabilities in his name is under consideration.

and the guest made the payment upto the allotted period. Thereafter, he did not make any payment. The Member was informed in the matter and requested to pay the dues. Since no payment was received after 23.1.88, the Lok Sabha Sectt. was requested to recover the dues from the salary of MP and they started effecting the same from May, 1988. After the adjustment of above recoveries, a sum of Rs. 47,489/- became dues upto 30.6.89. Since the recovery from the salary is still in effect the above balance has reduced to Rs. 43,489/-. The guest has yet to vacate the suite.

Suite No. 66, Western Court Hostel—Sh. S. Choudhary, G/o Smt. Sarojini Mahishi, MP(RS)³¹

Suite No. 66, Western Court was allotted to Smt. Sarojini Mohishi, MP(RS) for the use of her guest Sh. S. Choudhury by Rajya Sabha Sectt. upto 16.3.89 on daily rate. The guest occupied the suite on 20.1.89 and paid full rent for the allotted period. The allotment was further extended upto 30.4.89 and the guest made further payment of allotted period but did not vacate the suite. Thereafter, he did not make any payment and a sum of Rs. 5344/- became due upto 30.6.89 at penal rent. The Member was requested to pay the dues. Meanwhile in July, 1989, the allotment was further extended upto 31.12.89. Now the guest has made payment upto 31.8.89 leaving the above balance nil. The guest is still in occupation of the suite.

Suite No. 68, Western Court Hostel—Sh. Shankar Das, G/o Sh. Buta Singh, Hon'ble Minister of Home³²

Suite No. 68, Western Court was allotted to Hon'ble Minister, Sh. Buta Singh, for the use of his guest Sh. Shankar Das initially for the period from 6.9.83 to 31.3.84 on payment of monthly market rate. The guest occupied the suite on 6.9.83. He paid the dues upto December, 1985. Thereafter, the guest made some partial payments. The Private Secretary to the Hon'ble Minister was informed about the dues. The rent bills are being issued to him regularly. He was also requested in the matter by this Directorate several times to arrange payments. A sum of Rs. 62,925/- became due in respect of above suite upto 30.6.89 at penal rate. No further payment has been received and the guest is yet to vacate the suite.

2.2 When asked to how huge amounts of rental liabilities were pending

³¹ The Ministry intimated in Sep., 1990 that the allotment was extended upto 31.12.89. But the guest vacated the Suite on 4.4.90. A sum of Rs. 7,776/- has become due from 1.1.90 to 4.4.90 as on 31.8.90 At penal rate. Smt. Sarojini Mahishi is no more MP. She has been requested to pay the dues.

³² The Ministry intimated in September, 1990 that the suite has been vacated on 18.11.89. Now a total sum of Rs. 71,794.00 is due upto the date of vacation as on 31.8.90. Shri Buta Singh has been asked to pay the dues. If allotment regularised on monthly rate only Rs. 4,726.00 will remain due.

against Ministers, Members of Parliament and their guests for considerably long periods and why recoveries were not carried out, the Secretary, Ministry of Urban Development stated during the evidence:—

“As far as the recovery is concerned, we take up these cases and we write to the Members concerned. In the case of MPs, whose guests are involved, we write to them and in some cases we assure that the dues will be settled and in some cases, some time is sought. We have not been using the powers as far as the Public Premises Act is concerned because as you very rightly said that since these guests are of hon. Members or Hon'ble Ministers. We have been trying mainly by persuasion to recover the arrears.”

2.3 Asked further if there was any time limit under the laws or the rules and regulations framed there under, to recover these amounts from the occupants or their sponsors, the witness stated:—

“As far as I know, there is no provision under which the recovery can be made from the sponsors. The recovery has to be made only from the guests themselves or from the occupants because unlike in the case of Government Servants, the dues were deducted from their salaries, here there is really no such provision that it can be deducted from the Members themselves who have sponsored the guests.”

2.4 When asked whether there was some safe guard provided in the rules so that some caution money or security could have been obtained from the occupants after the normal period of seven days of stay was over, the representative of the Ministry stated:—

“there is no minimum period set for recovery. As soon as a default occurs, we immediately pursue the guest of the hon. Member or the hon. Minister as the case may be to settle the dues immediately and after that, we issue a notice to the sponsoring M.P. and then subsequently, sometimes we have been writing to the Lok Sabha Secretariat and the Rajya Sabha Secretariat, where a guest is sponsored by a Member of Parliament, to consider adjustment of such dues against the payments to be made to the hon. Members in addition to recovery of rent for regular accommodation. This procedure as in the case of normal bungalows, we have been trying to resort to.”

2.5 The Ministry has also stated that the main difficulty in getting the timely recovery is that they do not get proper response from the Hon'ble Member of Parliament / Minister concerned probably on the consideration that he might also be contacting his guest for depositing the outstanding balance for the period of his overstay in Government accommodation.

Recovery of Rental Dues

2.6 The information submitted by the Ministry amongst other things reveals substantial amounts of arrears as far as recovery of outstanding dues is concerned. In some cases these sums are simply astronomical like

for instance the allottee of Suite No. 51 W.C. Hostel owes Rs. 30369, while that of Suite No. 2/55 is in arrears of Rs. 43,489.00. Similarly the allottees of suites No. 18/17 and 68 W.C. Hostel owe the Government Rs. 53632.00 and Rs. 62,925.00 respectively. These cases were sponsored by Shri Buta Singh ex-Minister. The Ministry was asked to explain the difficulties faced in making recoveries. In reply they have stated that recovery of outstanding dues is pursued with sponsoring Member of Parliament / Minister concerned. When their guest fail to make the necessary payment the sponsor is requested to clear the dues by direct payment. In case this also does not materialise, a recovery notice is sent to concerned Secretariat of the Parliament of the sponsoring Member to effect recovery in instalments from their regular pay and allowances. However in case of Minister, since they draw their pay and allowances directly from the Ministries, such an action of effecting recovery from their pay could not be initiated so far. In their case the demands are sent to the Private Secretary of the Minister concerned requesting them to clear the payment. In a few cases, the Ministers had been reminded at the level of Minister of State for Urban Development or Minister for Urban Development also.³³

2.7 It is also observed that Shri P. Shanmugam, M.P. owes Rs. 18,050.00 for two suite under possession of his guests and a recovery of Rs.300/- per month is being carried out from his pay bills. The AIADMK Party owes Rs. 18,851.00 and recovery proceedings and PP(E) Act have been initiated against it. Shri Bindeshwary Dubey, MP owes Rs. 30,369.00 for Suite No. 51 WC Hostel while Shri K.P. Rawat and Shri Mohd. Hashim Kidwai both MP's owe Rs. 43,489.00 and Rs. 12,484.00 respectively.

2.8 The statements also reveal that the procedure of recovery has not been followed uniformly as while in some cases recovery was being executed from the pay bills of some of the defaulters in several cases, the Ministry was content with issuing reminders to the defaulters concerned. During the evidence when the secretary of the Ministry was asked to elaborate on this selective method of recovery he sought permission of the Committee to go through such cases before giving a final reply. Subsequently the reply was filed by the Ministry vide the following note:

"Action to realise the dues on account of Guest accommodation from the salary of the sponsoring Member is normally taken as a last measure. In most of the cases the guest himself pays the dues in full or part thereof. But the bills are invariably presented to the sponsoring members. Where the payments are not received continuously for few months and heavy amount is accumulated the Member is informed for realisation of the dues through his salary in case no payment is received within a stipulated

³³ The Ministry intimated in September, 1990 vide their statement showing the latest position about the rent recovery in V.P. House that Suite has been vacated leaving balance of Rs. 3,360/-.

period. Thereafter the Secretariat of Parliament are requested to realise the dues from their salary in instalments in addition to the recovery of rent for regular accommodation. However, in the case of Ministers the bills are presented to the Private Secretary to the Minister for payment of the dues and this process continues."

Prepayment of rental liabilities

2.9 During the course of evidence the representative of the Ministry has stated that the scheme of prepayment of rents by the occupants had been made mandatory. The Ministry was asked to elaborate on this scheme as also to provide detailed information about the effect of these orders on the rental liability position.

2.10 The Ministry furnished the following information in this regard:

"Rule 6 of the terms and conditions of allotment of accommodation in W.C. Hostel provides that the amount of rent plus messing charges are to be deposited in advance. Though instructions have been issued to the Chief Superintendent, W.C. Hostel to implement the above rule in letter and spirit on 3.10.89, this Rule is being enforced from 1.4.89. A copy of the orders issued on 3.10.89 was also furnished. It was also clarified that almost nothing is outstanding, against the allotments made after 1.4.89."

2.11 Asked further if the existing rules were considered sufficient in this regard the Ministry has stated that a proposal is under consideration for amendment in the present P.P. Act to have a summary trial for the guest accommodation. This procedure shall enable Government to get the eviction of unauthorised guest carried out at the earliest.

2.12 The Committee deprecate the highly unsatisfactory state of affairs in regard to non recovery of rentals from the occupants of hostel occupation in total violation of prescribed rules. It is really unfortunate that such laxity has been shown in recovering legitimate dues of the state. In fact the Ministry's role in this regard has largely been of near total apathy. The reply of the Ministry about inadequacies of existing laws cannot be accepted.

The Committee however commend the scheme of prepayment of rent. This has a salutary effect in improving the state of the affairs.

2.13 The Committee express their deep concern over this accumulation of rental arrears and urge the Ministry to take effective step to get the amounts recovered from the defaulters/sponsores without any further loss of time. The Committee desire to be apprised of the outcome of their efforts.

2.14 The Committee note that the Ministry was contemplating amendment in the Public Premises Act 1971, and have summary trials for eviction. It is essential to give powers to the Estate Officer treating him as an estate tribunal so that eviction proceedings may be expedited. They are of the view

that these measures should be introduced without any further delay so as to obviate the misuse of hostel accommodation and to expedite the eviction cases of guests who do not pay the prescribed rent.

CHAPTER III

CANTEEN FACILITIES

Payment of messing charges-WC Hostel

3.1 As per the information furnished by the Government an I.T.D.C. Canteen is operating in the W.C. Hostel premises to look after the catering requirements of the inmates. As the food is on subsidised rates compulsory messing has been made mandatory for the guests so that the operations of the canteen is made commercially viable. However, this compulsory messing is not being strictly followed. In this connection it may be stated that the Area Vice President, ITDC in a d.o. letter dated 18.8.1988 to the Chairman, House Committee, Rajya Sabha had stated that the guests who occupied rooms in the Western Court Hostel did not generally pay compulsory messing charges. He further stated that in spite of the fact that about 90% of the suites in the Western Court Hostel were occupied by the guests only about 10 to 20% guests paid messing charges and those who extended their stay in the Hostel, did not pay compulsory messing charges at all. He cited an example that on 2.8.1988, out of 68 rooms occupied, only 2 occupants paid compulsory messing charges. This fact was also brought to the notice of the Directorate of Estates authorities by ITDC several times. The Area Vice President also stated that out of 74 rooms, 40 were occupied on monthly basis. The occupants of these rooms prepared their own food in their kitchen and tea etc. was also prepared in the Hostel within the compound which was also a source of drain to their earnings. In the light of the above, the Ministry was asked to elaborate on the steps being taken by it to enforce the provision of rules relating to payment of compulsory messing charges.

3.2 The Ministry in its reply has stated that now compulsory messing charges are being recovered alongwith room rent from the guests before handing over possession of the suites in Western Court Hostel. However, some of the guests are also allotted accommodation on monthly rate where such messing charges are not recovered. Messing charges have also been exempted in some specific cases, on medical and other grounds with the approval of UDM.

3.3 The Committee find that the position of messing charges in W.C. Hostel is not unsatisfactory. Guests have been cooking their own food despite orders to the contrary, and compulsory messing charges are not being paid by the occupants to the caterer, which is a government undertaking. The existing arrangements need to be reviewed in depth and modifications made accordingly. They would like to be apprised accordingly.

Canteen Facility in V.P. House

3.4 Being the representatives of the people the Members have to make do with a lot of people visiting them at Delhi and whose boarding and lodging responsibility devolves on this representatives. Perhaps keeping this fact in mind canteens have been provided by the Government in some several such places where substantial number of Members of Parliament are residing e.g. North and South Avenues and Western Court Hostels. This has proved to be a very convenient arrangement as a lot of trouble on account of cooking for so many people, maintaining catering arrangements etc., is saved.

3.5 In case of V.P. House which is also a residential complex meant for Members of Parliament and their guests has been provided with no such facility. The matter regarding provision of canteen facility in V.P. House has been under consideration for quite some time now. A proposal for providing a suitable space in V.P. House for opening of a canteen on the same pattern as has been done in North and South Avenues had been examined by the Government and following suitable alternatives were placed before the House Committee, Rajya Sabha for their consideration in their meeting held on 23rd and 24th December, 1987:

I. ALTERNATIVE NO. 1: In the constitution Club adjacent to V.P. House the space allotted is not being utilised fully by the Club authorities. The space marked 'I' can be easily utilised for the purpose of a separate canteen.

II. ALTERNATIVE No. 2: Under this proposal the space on first floor on Constitution Club can be easily utilised for opening a canteen as the proposed space is not fully being utilised by the Club authorities. This would, however, require necessary permission from Club authorities and matter will have to be taken up with Deputy Speaker/Speaker of Lok Sabha.

III. ALTERNATIVE No. 3: A canteen is being run by a private agency on contract basis which is allotted by Directorate of Estates to cater for needs functions which are held in Mavalankar Auditorium. As space is sufficient and can be easily utilised for canteen. Necessary kitchen, service counter and stores are available in this area.

IV. ALTERNATIVE No. 4: Two double suites can also be converted into canteen after modifications at ground floor level. The possibilities of taking over one suite from L.S.S. and one suite from R.S.S. may kindly be considered. If this proposal is agreed to then the shifting of existing occupants would be required.

3.6 About the present position in this regard the Ministry has stated that as regard opening of a Canteen in V.P. House the matter was taken up by the Chairman, House Committee, Lok Sabha with the Ministry of Railways. It is understood the Ministry of Railways have shown their inability to do so. Since the administrative control of the space for canteen beneath Mavalankar Auditorium have now been handed over the Lok Sabha Secretariat, they have to take any further action in this matter.

3.7 The Committee feel that since V.P. House is being used as a hostel accommodation for guests of Ministers/MPs' it is desirable that a canteen is established there. The Committee hope that the Ministry would take an early decision in the matter.

CHAPTER IV
BUDGETARY ALLOCATIONS

4.1 The WC Hostels and V.P. House are both government buildings and the responsibility of maintenance and upkeep devolves on the government. The Ministry submitted the following statements regarding the expenditure incurred in respect of these two hostels during the Sixth Five Year Plan and each of the first four years of the Seventh Five Year Plan.

**STATEMENT SHOWING ACTUAL EXPENDITURE IN RESPECT OF
V.B.P. HOUSE FOR 6TH YEAR PLAN**

V.B.P.H.

Year	Category	Maintenance / Repairs		Addition / Alt.		Capital Outlay	
		Allotments of funds	Actual Expdr.	Allotments of funds	Actual Expdr.	Allotments of funds	Expdr.
1	2	3	4	5	6	7	8
1980-85	Civil	*53,15,000	17,54,733	*5,01,000	70,459	5,09,000	—
	Horticulture	1,26,275	84,459	—	—	—	—
	Elect.	36,00,090	—	—	—	—	—
		90,41,365	54,39,282	5,01,000	70,459	5,09,000	—
1985-86	Civil	*15,52,000	9,61,097	*1,80,000	10,534	3,20,000	1,77,104
	Horticulture	38,890	23,006	—	—	—	—
	Elect.	11,87,413	11,87,413	—	—	—	—
		21,71,516	1,80,000	10,534	3,20,000	1,77,104	
1986-87	Civil	*28,50,000	22,55,511	*1,00,000	—	5,15,000	—
	Horticulture	44,595	27,603	—	—	—	—
	Elect.	15,50,371	15,50,371	—	—	—	—
		38,334,85	1,00,000	—	5,15,000	—	
1987-88	Civil	*20,75,000	10,54,298	*1,00,000	9,635	—	—
	Horticulture	67,545	35,031	—	—	—	—

1	2	3	4	5	6	7	8
	Elect.	17,44,343	17,44,343	—	—	—	—
		28,33,672	1,00,000	9,635	—	—	—
1988-89	Civil	12,22,000	10,48,683	*2,86,000	—	—	—
	Horticulture	70,370	34,690	—	—	—	—
	Elect.	20,13,875	20,13,871	—	—	—	—
		30,97,244	2,86,000	—	—	—	—

*(The Civil Budget allotment figure is combined for both the buildings).

STATEMENT SHOWING ACTUAL EXPENDITURE IN RESPECT OF W.C. HOSTEL FOR 6TH YEAR PLAN

W.C. HOSTEL

Year	Category	Maintenance / Repairs		Addition / Alt.		Capital Outlay	
		Allotments of funds	Actual Expdr.	Allotments of funds	Actual Expdr.	Allotments of funds	Expdr.
1	2	3	4	5	6	7	8
1980-85	Civil	*53,15,000	21,07,685	—	1,830	—	2,77,543
	Horticulture	2,83,595	1,62,846	—	—	—	—
	Elect.	15,90,794	15,90,794	—	—	—	—
		38,61,325	—	1,830	—	2,77,543	—
1985-86	Civil	*15,52,000	4,43,814	—	11,537	—	24,682
	Horticulture.	83,990	39,204	—	—	—	—
	Elect.	5,93,695	5,93,695	—	—	—	—
		10,76,713	—	11,537	—	24,682	—
1986-87	Civil	*28,50,000	4,72,447	—	71,984	—	1,58,744
	Horticulture	97,920	40,493	—	—	—	—
	Elect.	5,14,952	5,14,952	—	—	—	—
		10,27,892	—	71,982	—	1,58,744	—
1987-88	Civil	*20,75,000	4,55,976	—	17,847	—	85,280
	Horticulture	1,43,450	54,576	—	—	—	—

1	2	3	4	5	6	7	8
	Elect.	7,00,063	7,00,063	—	17,847	—	85,280
			12,10,615	—	17,847	—	85,280
1988-89	Civil	*12,22,000	—	—	20,000	—	—
	Horticulture	1,28,100	69,357	—	—	—	—
	Elect.	9,72,144	9,72,144	—	—	—	—
			10,41,501	—	20,000	—	—

*(The Civil Budget allotment figure is combined for both the buildings).

4.2 A perusal of the statement shows substantial gaps in the allocations and actual expenditures. For instance under the head Maintenance / Repairs in Civil Category during the Sixth Five Year Plan Rs.14,52,582.00 i.e. about 27% of the total allocation remained unutilised. Under the head Addition / Alteration out of a total of Rs.5,01,000 only Rs.72,280 were spent i.e. more than 85% money was not put to any use. Under the Head Capital Outlay of the same category of an allocation of Rs.5,09,000 only Rs.2,77,543 were spent, indicating a slippage of more than 45% of the allocation. Under the category 'Horticulture' on maintenance / Repairs out of a total allocation of Rs.409870 only Rs.247305 were utilised leaving almost 40% unspent. This means that in all these categories monies far less than what were allocated could actually be used and major portions of this remained unspent.

4.3 In the figures provided for the first four years of the Seventh Five Year Plan indicate that as against the total allocation of 7699000 for Maintenance / Repair under Civil Category the Government has spent only Rs.6691828. Similarly under Addition / Alteration and Capital Outlay heads in the same category 79% and 47% respectively have remained unutilised from the allocated amounts. In the expenditure shown under Horticulture out of a total Rs.67860, Rs.3,23,960 has remained unutilised.

4.4 In the wake of these substantial slippages the Ministry was asked to state the reasons for them and to justify how it was considered justifiable to ask for additional funds in subsequent years when the amount asked for was not utilised fully in most of the cases.

4.5 The Ministry in its reply furnished the following combined statement in respect of both the hostels stating that the expenditure incurred on Maintenance / Repair, additions / alterations and capital outlay works has been rechecked. It was also submitted that as per the new statement there was a marginal saving in the expenditure against allotment. The

main reason being non-availability of suites in Western Court Hostel for renovation.

**STATEMENT SHOWING ACTUAL EXPENDITURE IN RESPECT OF
W.C. HOSTEL & VP HOUSE**

W.C. HOSTEL

Year	Category	Maintenance / Repairs		Addition / Alt.		Capital Outlay	
		Allotments of funds	Actual Expdr.	Allotments of funds	Actual Expdr.	Allotments of funds	Expdr.
1	2	3	4	5	6	7	8
1980-85	Civil	*56,89,000	50,55,986	5,01,000	2,76,870	5,28,000	3,83,227
	Horticulture	2,83,595	1,62,846	—	—	—	—
	Elect.	15,90,794	15,90,794	—	—	—	—
		—	68,09,626	—	2,76,870	—	3,83,227
1985-86	Civil	*15,52,000	14,61,343	1,80,000	23,852	3,59,000	2,05,867
	Horticulture	83,990	39,204	—	—	—	—
	Elect.	5,93,695	5,93,695	—	—	—	—
		20,94,242	—	23,852	—	2,05,867	—
1986-87	Civil	28,50,000	29,64,000	*1,00,000	71,984	4,55,000	2,14,000
	Horticulture	97,920	40,493	—	—	—	—
	Elect.	5,14,952	5,14,952	—	—	—	—
		35,19,445	—	71,984	—	2,14,000	—
1987-88	Civil	*20,75,000	20,49,000	1,00,000	86,000	1,35,000	85,280
	Horticulture	1,43,450	54,576	—	—	—	—
	Elect.	7,00,063	7,00,063	—	—	—	—
		28,03,063	—	86,000	—	85,280	—
1988-89	Civil	*24,00,000	23,47,000	50,000	61,624	50,000	—
	Horticulture	1,28,100	69,357	—	—	—	—
	Elect.	9,72,144	9,72,144	—	—	—	—
		33,88,501	—	61,624	—	—	—

*(The Civil Budget allotment figure is combined for both the buildings).

4.6 In the combined statement submitted by the Ministry some observations were again observed and the Ministry was then requested for the third time to prepare a full and final statement in order to remove all incongruities, reflected in their previous statements. This full and final statement thus desired was submitted by the Ministry as a part of Post Evidence replies.

**STATEMENT SHOWING ACTUAL EXPENDITURE IN RESPECT OF
W.C. HOSTEL & V.P. HOUSE**

Year	Category	Maintenance / Repairs		Addition / Alt.		Capital Outlay	
		Allotments of funds	Actual Expdr.	Allotments of funds	Actual Expdr.	Allotments of funds	Expdr.
1	2	3	4	5	6	7	8
1980-85	Civil	56,89,000	50,55,986	5,01,000	2,76,870	5,28,000	3,83,227
	Horticulture	4,09,870	2,47,305	—	—	—	—
	Elect.	51,90,884	51,90,884	—	—	—	—
		—	4,04,94,175	—	2,76,870	—	3,83,227
1985-86	Civil	15,52,000	14,61,343	1,80,000	23,852	3,59,000	2,05,867
	Horticulture	1,22,880	62,210	—	—	—	—
	Elect.	17,81,108	17,81,108	—	—	—	—
		—	33,04,661	—	23,852	—	2,05,867
1986-87	Civil	28,50,000	29,64,000	1,00,000	71,984	4,55,000	2,14,000
	Horticulture	1,42,515	68,096	—	—	—	—
	Elect.	20,65,323	20,65,323	—	—	—	—
		—	50,97,419	—	71,984	—	2,14,000
1987-88	Civil	20,75,000	20,49,000	1,00,000	86,000	1,35,000	85,280
	Horticulture	2,10,995	89,607	—	—	—	—
	Elect.	24,44,406	24,44,406	—	—	—	—
		—	45,83,013	—	86,000	—	85,280
1988-89	Civil	24,00,000	23,47,000	50,000	61,624	50,000	—
	Horticulture	1,98,470	1,04,047	—	—	—	—
	Elect.	29,86,019	29,86,015	—	—	—	—
		—	54,37,062	—	61,624	—	—

4.7 A scrutiny of budget allocations and actual expenditure incurred under various sub-heads is indicative of slippages, wrong projections and over and under-utilisation of allocations.

4.8 In the Sixth Five Year Plan under the head Maintenance/Repairs 27% of the allocated amount had remained unutilised, while under the head Addition/Alteration a staggering 48% could not be spent. Under Horticulture category 40% remained unspent. Under the head Capital Outlay almost 45% of the allocated amount could not be put to any use. Similarly in the first four years of the Seventh Five Year Plan slippages up to the extent of 40% to 80% have occurred under various categories enumerated above.

4.9 The Committee also note with dismay that some inconsistencies were observed in the third statement, at variance with the first two statements supplied by the Ministry.

4.10 The Committee would like the Ministry to ensure that they draw their projections carefully so that the amount asked for in the budget allocation, for various sub-heads is actually utilised. They would also like to caution the Ministry to ensure that due care is taken in submitting information to the Parliamentary Committee and that there are no inconsistencies and inaccuracies of the type mentioned above.

CHAPTER V

ALLOTMENT TO GOVT. OFFICIAL/PRIVATE BODIES

5.1 The list of current allottees of accommodation furnished by the Ministry indicates that not all of them are being allotted to Members or their guests. In V.P. House for instance allotments were found to be in the names of some Government servants and private persons. When asked as to how these allotments were made as these hostels were earmarked for the use of MP's and their guests only the Ministry has clarified that at times there was specific demand from few Government officials for allotment of accommodation in V.P. House. These were finalised with the approval of the then Minister of Works and Housing/Director of Estates.

5.2 As regards allotment to private persons detailed position in the specific cases was supplied as under:

- "(i) Smt. Aruna Asaf Ali, a Freedom Fighter has been allotted a suite in V.P. House on her request as the accommodation in V.P. House was suitable to her requirements instead of a regular type 'D' accommodation. She has been allotted accommodation in V.P. House as Freedom Fighter with the approval of CCA.
- (ii) The Govt. officers have been allowed/allotted accommodation in V.P. House with the approval of the then Minister of Urban Development.

5.3 When asked to furnish the particulars of these Government servants including their office addresses, present posting, designation and pay scales (at the time of allotment) the following statement was furnished by the Government:—

Particulars of Allottees

Sl. No.	Suite Nos.	Particulars of allottees	Date of allot- ment	Office address (at the time of allotment made)	Designation and basic pay at the time of allotment	Present posting
1	2	3	4	5	6	7
1.	414-D V.P. House	C.V. Sharma Govt. officer	3.4.75	D/o Atomic Energy, New Delhi	Scientific Officer (SE) Rs. 1300	Scientific Officer (SF)
2.	101-S V.P. House	P.D. Pathak Govt. officer	2.4.80	M/o I&B Shastri Bhawan New Delhi.	PS to M/o I&B Rs.1100	OSD to M/o Energy

1	2	3	4	5	6	7
3.	102-S V.P. House	-do-	2.4.80	-do-	-do-	-do-
4.*	106-D V.P. House	J.S. Watane Govt. officer	23.9.80	C/o the Dy. Minister for Science & Technology, Space, New Delhi.	PS to Dy. M/o Cabinet for Sc. & Tech- nology, Space Rs. 1000	Sectt.
5.	206-D V.P. House	R.P. Madan Govt. officer	11.2.83	M/o Labour, Shram Shakti Bhawan, Delhi.	Assistant Director, Rs. 1300	Jt. Director M/o Labour

*The Ministry intimated in September, 1990 that Suite No. 106-D, V.P. House has since been vacated.

5.4 During evidence the representatives of the Ministry clarified that allotments to these Government servants were necessitated by circumstances, and were made with the prior approval of the Minister of Urban Development. That four Government officers had been allotted accommodation in V.P. House, when they were working as Private Secretaries to Ministers, or otherwise, and that they are either still continuing in the same position or in a higher capacity. As these allotments were made with the approval of the competent authority, and since they are eligible for allotment from general pool, they can retain the suites. It has been further stated that a review will now be conducted to provide the alternative accommodation to these officers.

5.5. The Committee are of the opinion that any further continuation of occupation by these officers especially when they had been allotted accommodations on unjustifiable grounds is not desirable. As these officers are eligible for General Pool accommodation they should be provided accommodation to which they are entitled.

Allotment of Political Parties/Institutions

5.6 The list of 'allotees in V.P. House furnished by the Ministry indicates that the 13-single suites and two double suites in the V.P. House have been under occupation of certain political parties for the last decade and a half in most of the cases. Similarly, two single suites and 2 double suites have been in occupation of the Institute of Constitutional and Parliamentary Studies since 1965. The Ministry was asked about the reasons that prompted it to allot these accommodation units which were purely meant for residential purposes for MPs and their guests to political parties and other Institutions and under whose orders the allotments had been made for an indefinite period.

5.7 The Ministry in a note submitted later, stated that the Cabinet

Committee on Accommodation (C.C.A.) in June, 1967 had approved that one set of room accommodation in V.P. House may be allotted to recognised political parties in Parliament for the use of their staff as a residential unit. The case for vacation of these suites from the political parties was referred to C.C.A. in 1987 and they observed that for the time-being the *status quo* may be maintained. As the accommodation in V.P. House for political parties has been allotted as a residential unit and not allotted as Office Accommodation, it does not affect the conducive atmosphere of the Hostel.

5.8 About allotment to the institute it has been stated that 4 suites in V.P. House were allotted to the Institute of Constitutional & Parliamentary Studies initially on the recommendations of the then Speaker, Lok Sabha and subsequently the CCA have approved its retention on payment of market rent.

5.9 Asked further as to when were the cases regarding the allotment to political parties and the institute last put up for consideration/review by the Cabinet Committee on Accommodation.

5.10 The Ministry has informed the Committee that

(i) The matter relating to political parties was reviewed by C.C.A. in its meeting held on 15.7.1987 which decided that the *status quo* may be maintained.

(ii) Allotment to Institute of Constitutional and Parliamentary studies was considered by the C.C.A. in its meeting held on 12.7.79 and it was decided to continue the allotment to the Institute. No further review has been conducted.

(iii) It is seen from the information furnished by Shri Murasoli Maran in reply to Unstarred Question No. 3485 on 29.8.1990 that the some political parties owe to the Government sums on account of rent of suites in V.P. Hostel.

5.11 In view of the acute shortage of hostel accommodation for MPs and their guests and the transitory nature of this accommodation, the Committee are of the opinion that allotments to individuals/organisations other than the above mentioned categories is not desirable. They desire the Ministry to re-examine the matter and take appropriate step to allot alternate accommodation to the aforesaid individuals/organisations.

The Committee note that some political parties owe to the Government rental dues on account of occupation of accommodation in V.P. House, they desire the Ministry to get these amounts recovered expeditiously.

Utilisation of Western Court Building as Museum or Art Gallery

5.12 In the preliminary information submitted by the Ministry it has been stated that a proposal was under consideration to convert Western Court Hostel into a National Art Gallery or Museum and the guests of the MPs would be given accommodation, somewhere else. The Committee also came to know that the then Prime Minister had also expressed a desire that Western Court with its centralised location could be better utilised as a museum or art gallery. The General Purposes Committee while agreeing with the observations of the then Prime Minister, had decided that the Ministry of Urban Development may hand over the Western Court building to Lok Sabha Secretariat for establishing Parliamentary Museum and Archives and make simultaneous arrangements for alternative accommodation for Members and their guests in V.P. House. In the light of above developments the Ministry was asked to submit detailed information in this regard. The same has been furnished as follows:—

“In October, 1986, P.M.’s office informed that during the review of this Ministry on 27th September, 1986, the Prime Minister had mentioned that Western Court Hostel Building should be utilised for some other purpose, such as setting up of an Art Gallery or Museum and the Member of Parliament who are allotted accommodation in the Western Court Hostel could be shifted to Ranjit Hotel. The proposal was examined and it was decided to place the matter before the respective House Committee of Lok/Rajya Sabha. When the matter was placed before the House Committee, Lok Sabha in their meeting held on 19.12.86, the Committee was of the opinion that since suites were allotted to Members of Parliament for their own use as well as for the use of their guests, it would not be possible to release suites of Lok Sabha Pool until and unless alternative accommodation was placed at the disposal of the House Committee. The Rajya Sabha Sectt. also asked for detailed proposal regarding the utilisation of the Western Court for consideration of House Committee, Rajya Sabha. Ministry of Tourism however did not agree to the diversion of the rooms in Ranjit Hotel for accommodating the Members of Parliament or their guests on the grounds that they are already short of accommodation and they would be needing about 59,000 rooms by 1990 for accommodating the tourists. Secretary, Tourism *vide* his letter dated 27.10.1987 had accordingly apprised the PM’s office about their inability to provide accommodation to Members of Parliament in Ranjit Hotel.”

5.13 The Secretary, Ministry of Urban Development further elaborated on this point during evidence:—

“The whole matter depends on alternative accommodation becoming available. We did pursue the matter at one stage with the ITDC to find out whether any of their hotels can provide accommodation. They

said that because of the tremendous demand on their hotel accommodation, they would not be able to take on that load. No decision has been taken about the utilisation of the Western Court for Museum or an Art Gallery; but because of the pressure on general accommodation and our inability to come up with alternative accommodation—since funds are not available for new constructions—we have indicated that within the available resources it would not really be possible for us to take on additional construction, at this stage. I would submit that any decision to put the Western Court to an alternative use will depend on resources being found for alternative accommodation for MPs and their guests. So no decision has been taken in this matter."

5.14 It was stated further that the Lok Sabha Sectt. had requested that the Western Court Building be handed over to them for housing the Parliamentary Museum and Archives. To this point they were informed that the matter of setting up an Art Gallery or Museum in Western Court Hostel is under consideration in consultation with the PM's office. The matter is still pending in PM's office.³⁴

5.15 The Committee hope that the Government would take an early decision about converting the Western Court into a National Art Gallery, or a Museum, after examining the issues involved and simultaneously ensuring the provision of a proper alternative hostel accommodation for MPs and their guests. They would like to be apprised of a decision in the matter expeditiously.

Fire Safety Measures in V.P. House

5.16 A Public Notice was issued by the Chief Fire Officer, Delhi Fire Services on 21st August, 1989 naming Vithal Bhai Patel House alongwith several other buildings which were lacking in important safety measures. The notice *inter alia* provided the authorities with four months of time to carry out the measures specified therein or risk sealing of the concerned premises.

5.17 In the wake of above Public Notice the Ministry was asked to elaborate on the shortcomings in the building *vis-a-vis* fire safety standards and the possible adverse effects these could have on the lines and property of the allottees.

5.18 It was further enquired as to how the safety of inmates was assured in absence of these precautions.

5.19 The Ministry in its reply has not given specific replies to these very vital queries and has stated that the portable fire extinguishers and other fire-fighting equipments have been provided in the building on the advice of Fire Officer C.P.W.D. Further annual inspections are carried out

³⁴ The Ministry intimated in September, 1990 that it has since been decided not to hand over Western Court to Lok Sabha Secretariat for housing the Parliamentary Museum and Archives.

regularly to check the functioning of these equipments.

5.20 It was further stated that on the advice of Chief Fire Officer of Delhi Fire Service and keeping in view the public notice on estimate amounting to Rs. 10.04 lakhs has been sanctioned by Government on 10.5.88 to provide additional safety measures. The work includes additional underground storage, manual fire alarm system, overhead storage tanks, pumps and downcomers. The work could not be taken up in view of the shortage of staff as the existing electrical staff was not sufficient to cope with the additional workload. Now one circle has been sanctioned and lay out plans are being finalised by the Senior Architect (NDZ)-III.

Fire Safety Notice

5.21 The Ministry was asked whether it was aware that a fire notice has been issued to them on 21.8.1989 stating that if the measures specified therein are not complied with, within 4 months of publication, steps like sealing of the premises etc. will be initiated by the Chief Fire Officer and if so, what steps were being taken to ensure the compliance of this public notice?

5.22 The Ministry has stated that the anticipated dates of completion of fire safety measures to be provided in Vithal Bhai Patel House are as under:³⁵

Down Comer System	15.8.90
Manual Fire Alarm	30.8.90.

5.23 The Committee express its great concern that the Government has not carried out adequate fire safety measures in one of its own buildings, while it has been emphasising the enforcing of such measures in private buildings. This lack of adequate safety measures in Vithal Bhai Patel House is indicative of the apathetic attitude of the Government in a matter so vital for the safety of public men, their guests and families. The Committee would like the Ministry to take immediate and appropriate remedial measures.

NEW DELHI;

December 18, 1991

Agrahayana 27, 1912(S)

JASWANT SINGH

Chairman,

Estimates Committee.

³⁵ The Ministry intimated in September 1990 as under :

Down Comer System	June 1991
Fire Detection System	October 1990

For guest in Western Court

TERMS AND CONDITIONS OF ALLOTMENT

1. In his request the M.P. will specially write the name(s) of the guest(s) with full particulars and specific period for which the accommodation is required. The Receptionist, Western Court Hostel will make entries in this regard in the Register before the suite is actually provided to the guest(s) may also be Member. The signature of the guest(s) may also be obtained in the Register. Allotment of guest accommodation would deem to be cancelled automatically if it is not occupied within 24 hours from the date of allotment.
2. The Superintendent, Western Court Hostel will not entertain any Application for Guest Accommodation directly from Members of Parliament
3. The Hostel accommodation, if allotted, will be retained for the guest(s) for a maximum period of one week unless extension is obtained in writing from the Chairman, House Committee. In the absence of the Chairman, House Committee, the Divisional Officer of the House Committee will give extension. The extension would not be allowed beyond one week.
4. Unless extension is granted by the Chairman, House Committee, Lok Sabha, the allotment of accommodation if made will stand cancelled automatically and the recoveries on account of rent etc. will be made from the member through his Salary/TA/DA Bills in case the payments of rent etc. is not made at the Hostel Counter.
5. The Lok Sabha Secretariat will make the allotment of the suite with specific number alongwith the name(s) of the guest(s) who will be required to give an undertaking to the effect that he/they will vacate the suite after the period of allotment is over. Breakfast and one meal is compulsory daily for the guests of the Members of Parliament and payment in this respect would be charged irrespective of the fact whether the guests of the Members take them or not. In case more than two guests stay in a suite, messing charges would be paid by all the guests in advance alongwith the usual rent for the suite from the guests as soon as they check in.
6. The amount of rent plus the messing charges for breakfast and one meal, per head, for the period of allotment will be deposited in advance with the Cashier, Western Court Hostel, before accommodation is provided.

7. The Member will be liable to pay penal rent at four times the market rate of licence fee of accommodation, besides the normal charges for one breakfast and one meal per head per day beyond the permissible period.
8. The Member will be responsible for payment of all other charges e.g. messing charges, etc.
9. On failure to pay advance rent and the charges for the breakfast and one meal per head the allotment would stand cancelled and the dues would be recovered from the sponsoring member of Parliament through the salary bills etc.
10. The Member will have no objection to the outstanding dues, if any, in respect of his guest(s) being recovered by the Lok Sabha Secretariat from his Salary/T.A/D.A. bills etc.
11. Member will be personally responsible for vacation of the accommodation by the guest(s) at the expiry of the period of allotment.
12. The Superintendent, Western Court Hostel is Competent to Evict the Guest(s) of the Member physically from the accommodation occupied by him on completion of the allotment period.
13. Till vacant possession is given to the Receptionist of the Western Court Hostel Member will be personally responsible for the loss or damage occurred during his *de facto* or *de sure* occupation of the accommodation. Failure to hand over the vacant possession in time will render the Member liable to compensate for the loss or damage to Government.
14. A guest already sponsored by a Member of Parliament and staying in the Western Court Hostel will not be allowed to stay as guest of another Member.
15. Due care will be taken to see that no such avoidable action as may disturb the peace of the neighbour is taken.
16. The sanitary conditions in and around the residence will be maintained according to approved standard of Health authorities. Cooking in the suites of Western Court Hostel is not permitted.

ANNEXURE-II

LIST OF CURRENT ALLOTTEES OF HOSTELS

Statement showing the occupation of Rajya Sabha M.Ps Pool Suites in V.P. House

Sl. No.	Suites No.	Name of the Member	Date of allotment	Date of occupation
1.	4-S	S/Shri G/o Sh. Dharam Chander Prashant, Ex. M.P.	23-04-82	23-04-82
2.	521-D	Sh. Jagnath Mishra,	03-05-88	05-05-88
3.	318-S	-do-	29-04-88	29-04-88
4.	5-S	G/o. Shri Rasheed Masod	11-12-87	04-05-87
5.	101-A,S	Sh. Ashish Sen	06-07-88	14-07-88
6.	504-S	-do-	27-06-88	29-06-88
7.	512-S	G/o. Shri Shiv Pratap Mishra	09-08-88	16-08-88
8.	105-S	Shanti Tyagi	17-05-89	19-05-89
9.	223-S	Sh. Jaswant Singh	10-02-81	11-02-81
10.	107-D	Hanumantha Rao	26-04-88	27-04-88
11.	305-S	-do-		30-04-88
12.	120-D	Sh. Narayan Kar	21-04-86	29-04-86
13.	404-S	-do-	21-04-86	29-04-86
14.	122-S	Sh. Gurudas Dass Gupta	22-03-85	30-03-85
15.	123-S	-do-	28-03-85	30-03-85
16.	203-S	-do-	05-01-87	23-01-87
17.	124-S	V. Narayanswamy	02-08-85	03-08-85
18.	320-D	-do-	11-08-86	12-08-86
19.	201-B,D	Sukomal Sen	16-06-82	02-07-82
20.	415-S	-do-	12-04-82	26-04-82
21.	204-S	N.E. Balram	01-07-85	01-07-85
22.	314-D	-do-	13-08-86	14-08-86
23.	207-D	M.A. Baby	10-12-86	10-12-86
24.	209-S	-do-	21-04-86	01-05-86
25.	222-S	Ratan Bahadur Rai	16-06-89	17-03-89
26.	304-S	-do-	16-06-89	17-03-89
27.	505-S	-do-	16-06-89	17-03-89
28.	316-S	Mostafa Bin Quasem	14-05-84	19-04-84
29.	407-D	-do-	18-12-85	23-06-86
30.	403-S	G/o. Sita Ram Kesari, M.P.	26-06-89	26-06-89
31.	419-S	Smt. Kanak Mukherjee		25-04-79
32.	420-D	-do-		24-04-78
33.	424-S	G/o. Sh. Vithalbhai M. Patel	24-05-88	27-05-88
34.	301-S	Ashwani Kumar	21-08-80	13-02-81
35.	302-S	-do-	21-08-80	04-12-80
36.	317-S	-do-	15-07-80	17-07-80

Statement showing the occupation of Lok Sabha M.Ps Pool Suites in V.P. House

Sl. No.	Suites No.	Name of the Member	Date of allotment	Date of occupation
		S/Shri		
1.	3-S	Manik Sanyal	17-11-87	1-6-88
2.	118-S	-do-	19-3-85	18-4-85
3.	323-S	-do-	23-5-85	23-5-85
4.	116-S	B.N. Reddy	19.4.85	22.4.85
5.	10-S	Zainal Abedin	7.8.85	10.8.85
6.	408-S	-do-		28.5.81
7.	410-S	-do-	17.11.87	1.6.88
8.	503-S	G/o. Shri P.R. Kumaramangalam	25.11.88	26.11.88
9.	509-S	Vacant		
10.	22-S	Saifuddin Chowdhary	6.8.80	7.8.80
11.	208-S	-do-	12.2.80	12.4.80
12.	210-S	-do-	12.2.80	12.4.80
13.	23-S	Satya Gopal Mishra	14.1.87	16.1.87
14.	423-S	-do-		25.1.80
15.	103-S	G.S. Kuchan	10.9.80	17.9.80
16.	515-S	-do-		12.1.80
17.	516-S	-do-	4.3.87	18.3.87
18.	11-S	Babusaheb Thorat	8.2.79	2.8.79
19.	112-S	-do-	8.2.79	2.8.79
20.	303-S	-do-	19.3.86	19.3.86
21.	114-D	V.C. Jain	12.2.80	26.1.80
22.	117-S	-do-	12.2.80	11.1.80
23.	322-S	B.N. Reddy	17.11.87	1.6.88
24.	121-D	Narayan Choubey	4.2.80	1.4.80
25.	319-S	-do-	19.3.85	6.4.85
26.	201-S	Suresh Kurup	20.2.85	27.3.85
27.	215-S	-do-	20.2.85	27.3.85
28.	315-S	-do-	20.2.85	27.3.85
29.	202-S	Saifuddin Ahmed	22.5.87	2.7.87
30.	306-D	-do-	1.8.86	5.8.86
31.	205-S	P. Shanmugam	20.5.85	22.5.85
32.	313-D	-do-	17.5.89	22.5.89
33.	211-S	V.K. Mishra	14.2.85	13.3.85
34.	312-S	-do-	17.7.86	19.7.86
35.	518-S	-do-	17.7.86	19.7.86
36.	213-D	Shantaram Naik	22.2.85	12.3.85
37.	217-S	-do-	8.4.85	14.5.85
38.	214-D	Bala Saheb Pawar	12.2.80	10.1.80
39.	218-S	-do-	12.2.80	16.2.80
40.	216-D	Hannan Mollah	25.2.85	18.4.85
41.	406-D	-do-	12.2.80	2.6.80
42.	221-D	M.R. Saikia		12.2.86
43.	402-S	-do-	17.9.86	5.11.86
44.	224-S	Vacant		
45.	307-D	S. Masudai Hussain	11.8.87	27.8.87
46.	308-S	-do-		10.4.85
47.	508-S	Prof. Satya Gopal Mishra	31.8.87	26.10.87

Sl. No.	Suites No.	Name of the Member	Date of allotment	Date of occupation
		S/Shri		
48.	311-S	P.C. Malik	26.3.85	10.4.85
49.	412-S	-do-	23.2.85	20.4.85
50.	511-S	-do-	26.3.85	24.3.85
51.	321-D	Ajay Biswas	18.4.85	23.4.85
52.	409-S	-do-	12.2.80	9.7.80
53.	324-S	Anil Basu	2.8.85	8.8.85
54.	405-S	-do-	31.7.85	12.3.85
55.	522-S	-do-	11.8.87	27.8.87
56.	413-D	G/o. Tariq Anwar	30.1.87	3.2.87
57.	502-S	Sudhir Roy	23.2.85	19.4.85
58.	506-D	G/o. K.N. Singh		27.8.88
59.	514-D	Kammodilal Jatav	10.9.85	19.9.85
60.	524-S	-do-		19.8.85
61.	519-S	Sode Ramaiah	25.2.85	19.3.85
62.	401-S	Matilal Hansda	25.2.85	19.4.85
63.	422-S	-do-	21.6.85	26.6.85
64.	501-S	-do-		25.1.85
65.	421-D	Sudhir Roy	23.2.85	19.4.85
66.	9-S	B.N. Reddy	22.2.88	19.3.88
67.	417-S	G/o. Bhai Shaminder	11.3.88	15.3.88
68.	510-S	G/o. M.R. Saikia	10.6.89	25.6.89
69.	517-S	G/o. A.P. Sethi	3.8.88	12.8.88
70.	520-D	G/o. S. Jaipal Reddy	20.4.88	21.4.88
71.	6-D	G/o. Smt. Usha Rani Tomar	8.3.89	20.3.89
72.	7-D	PS to Hon'ble Speaker	2.2.89	20.2.89
73.	101-B,D	Vacant		
74.	201-C,D	Vacant		

Statement showing the occupation of General Pool Suites in V.P. House

S.No.	Suites No.	Name of Member	Date of allotment	Date of occupation
1.	1-S	Lok Dal	26.6.71	24.7.71
2.	2-S	-do-	19.12.73	19.12.73
3.	8-S	CPI(M) Party	25.10.83	9.11.83
4.	14-S	-do-	23.7.71	6.8.71
5.	24-D	B.J.P. Party	29.5.82	19.6.82
			14.6.82	
6.	523-S	-do-	26.9.83	1.10.83
7.	119-S	C.P.I. Party	30.10.70	4.11.70
8.	201-A, S	-do-	19.11.70	22.11.70
9.	309-S	-do-	6.5.70	12.5.70
10.	212-S	D.M.K. Party		20.10.84
11.	310-S	D.S.P. Party		19.9.70
12.	418-S	Janta Party		11.5.78
13.	115-S	-do-		20.1.87
14.	416-S	-do-		4.2.87
15.	513-D	A.I.A.D.M.K. Party	21.12.78	12.1.79

S.No.	Suites No.	Name of Member	Date of allotment	Date of occupation
16.	11-S	C.G.H.S.	21.7.72	22.7.72
17.	12-S	-do-	4.8.72	5.8.72
18.	16-S	Vacant		
19.	17-S	Shri Ranabir Singh M.P. for guest accommodation	13.7.89	17.7.89
20.	18-S	Institute of Constitutional & Parliamentary Studies	20.11.65	25.11.65
21.	19-S	-do-	20.11.65	25.11.65
22.	20-D	-do-	20.11.65	25.11.65
23.	21-D	-do-	20.11.65	25.11.65
24.	101-S	Shri P.D. Pathak Govt. officer	2.4.80	9.11.80
25.	102-S	-do-	7.3.80	28.6.80
26.	106-D	Shri J.S. Watane Govt. officer	23.9.80	29.9.80
27.	206-D	Shri R.P. Madan, Govt. officer	11.2.83	15.2.83
28.	414-D	Shri C.V. Sharma, Govt. officer	3.4.75	9.4.75~
29.	108-S	Shri Giridhar Gomango MOS for Communication	16.5.73	21.5.73
30.	109-S	-do-	12.2.80	12.3.80
31.	110-S	-do-	12.2.80	16.6.80
32.	113-D	-do-	1.10.85	1.10.85
33.	219-S	-do-		
34.	15-S	Shri Ram Naresh Yadav M.O. for guest accommodation	6.7.88	6.7.88
35.	104-S	Shri Manoj Pandey M.P. for guest accommodation	4.12.86	4.12.86
36.	101-C, D	Shri P.R. Dass Munshi Minister for guest accommodation	21.4.89	28.4.89
37.	507-D	Smt. Aruna Asaf Ali freedom fighter	19.2.87	17.3.87
38.	220-D	Smt. Manju Sinha G/o Shri Abdul Ghafoor, MP	25.6.85	26.6.85
39.	13-D	Vacant		
40.	411-S	Shri Banwari Lal M.P. for guest accommodation	20.1.86	23.1.86

Revised statement showing the occupation of General Pool Suites in V.P. House received from Ministry in September, 1990 is enclosed at Annexure VI.

Statement showing the occupation of Rajya Sabha MPs Pool Suites in Western Court Hostel

S.No.	Suites No.	Name of the Member	Date of allotment	Date of occupation
1.	9-S	Guest accommodation	—	—
2.	11-S	Under Renovation	—	—
3.	12-S	Guest accommodation	—	—
4.	16-S	Shri Vishwa Bandhu Gupta	6.4.84	8.4.84
5.	18-S	Guest accommodation	—	—

S.No.	Suites No.	Name of the Member	Date of allotment	Date of occupation
6.	19-S	Shri G.K. Moopanar, M.P.	—	25.11.86
7.	20-D	Shri G.K. Moopanar, M.P.	—	25.11.86
8.	21-D	Guest accommodation	—	—
9.	22-S	Guest accommodation	—	—
10.	24-S	Sh. Hayattula Ansari, Ex. M.P.	30.7.83	30.7.83
11.	25-S	-do-	—	6.3.84
12.	28-S	Guest accommodation	—	—
13.	29-S	-do-	—	—
14.	33-S	-do-	—	—
15.	44-D	Smt. Anwara Taimur, M.P.	—	20.6.88
16.	46-S	-do-	—	6.12.88
17.	50-D	Guest accommodation	—	—
18.	57-S	Under renovation	—	—
19.	60-S	Guest accommodation	—	—
20.	62-S	-do-	—	—
21.	66-S	-do-	—	—

Statement showing the occupation of Lok Sabha MPs Pool Suites in Western Court Hostel

S.No.	Suites No.	Name of the Member	Date of allotment	Date of occupation
1.	4-D	Guest accommodation	—	—
2.	5-S	-do-	—	—
3.	10-S	Under renovation	—	—
4.	12-A, S	Guest accommodation	—	—
5.	15-S	-do-	—	—
6.	26-D	Shri G.M. Banatwala MP	—	—
7.	28-S	-do-	—	—
8.	31-S	Guest accommodation	—	—
9.	32-S	-do-	—	—
10.	34-S	Under renovation	—	—
11.	39-S	Guest accommodation	—	—
12.	40-S	Shri Soda Ramahia, M.P.	—	—
13.	41-S	-do-	—	—
14.	9-S	Guest accommodation	—	—
15.	54-S	-do-	—	—
16.	54-S	-do-	—	—
17.	68-S	-do-	—	—
18.	64-S	-do-	—	—
19.	65-S	-do-	—	—
20.	67-S	-do-	—	—
21.	70-S	-do-	—	—
22.	71-D	-do-	—	—
23.	72-D	-do-	—	—

Statement showing the occupation of General Pool Suites in Western Court Hostel

S.No.	Suites No.	Name of the Member	Date of allotment	Date of occupation
1.	1-Single	Ms. Sarla Mishra G/o Sh. Ajit P.K. Jogi M.P.	26.4.88	7.5.88
2.	2-Single	Being used as guest accommodation		
3.	3-Double	Vacant		
4.	6-Single	Sh. K.K. Sharma C/o. Sh. Moti Lal Singh M.P.	20.4.88	29.4.88
5.	7-Single	Sh. Ladli Mohan Nigam, Ex. M.P.		1.3.82
6.	8-Single	Sh. Laxmi Narain, M.P.	31.5.84	29.10.84
7.	14-Single	Being used as guest accommodation		
8.	17-Single	Shri Iqbal Singh, G/o Sh. Buta Singh, Minister	7.12.84	14.3.84
9.	23-Single	Sh. Shamim Ahmed Siddiqui, M.P.	2.4.84	16.3.84
10.	27-Double	Sh. C.M. Ibrahim G/o Sh. V. Krishna Rao, M.P.	19.4.89	16.3.89
11.	30-Single	Being used as guest accommodation		
12.	35-Single	C.P.W.D. for renovation work		
13.	36-Single	Sh. M.M.A. Khan G/o Sh. Jaganath Prasad, M.P.	5.2.87	1.12.86
14.	37-Single	-do-		11.12.86
15.	38-Single	Sh. Gurcharan Singh G/o. Sh. Mohd. Hashim Kidwai, M.P.	26.7.88	14.5.88
16.	42-Single	Smt. Suriya Rehman G/o Smt. Abida Ahmed, M.P.	28.4.88	21.4.88
17.	43-Single	-do-	28.4.88	25.4.88
18.	45-Double	Sh. Hashan Ahmed G/o Sh. Sarfaraz Ahmed, M.P.	9.6.87	8.7.87
19.	47-Single	Sh. L.S. Mahajan G/o Sh. Y.S. Mahajan, M.P.	6.6.86	10.6.86
20.	51-Double	Sh. H. Pandey G/o Sh. B.D. Dubey, M.P.	21.7.87	31.7.87
21.	52-Single	Being used as guest accommodation		
22.	55-Single	Sh. Jagpal Singh G/o Sh. K.P. Rawat, M.P.		23.12.87

S.No.	Suites No.	Name of the Member	Date of allotment	Date of occupation
23.	56-Single	Being used as guest accommodation		
24.	58-Single	C.P.W.D. for renovation		
25.	59-Single	-do-		
26.	61-Single	Sh. Lall Din G/o Sh. R.L. Bhatia, M.P.		29.8.81
27.	68-Single	Sh. Vijay Shankar G/o Sh. Buta Singh, Minister	1.3.83	6.9.83
28.	69-Single	Sh. Daya Shanker Mishra, G/o Sh. Kalp Nath Rai, Minister	7.10.88	9.8.88
29.	73-Single	for office purposes Sh. Brahm Dutt, Minister	24.6.86	25.6.86
30.	74-Single	-do-	24.6.86	25.6.86

Revised statement showing the occupation of General Pool Suites in Western Court Hostel received from Ministry in September, 1990 is enclosed at Annexure-VII.

ANNEXURE III

Reasons for overstay in V.P. House by guests

S. No.	Suite No.	Name of the occupant and the guest of	Date of occupation	Period of initial allotment	Reasons for overstay
1.	16-S	Shri M.M. Singh Cheema/G/o Sh. K.N. Singh, M.P. (LS)	4.8.89	for the period ending Dec. 1989	
2.	17-S	Guest of Sh. Ranvir Singh, M.P. (LS)	17.7.89	for a period of 3 months	
3.	15-S	Sh. Harbans Singh Bhalla/G/o Sh. Ram Naresh Yadav, M.P. (RS)	6.7.88	for a period of 6 months	On the request of Shri Ram Narеш Yadav, M.P., extension was given by U.D.M. and last M.P. extension was given upto 31.8.89 by UDM. The allotment cancelled and matter referred to litigation for eviction.
4.	104-S	G/o Sh. Manoj Pandey, M.P. (LS)	4.12.86		On the request of Sh. Manoj Pandey, M.P., extension was given by UDM and last extension was given upto 31.12.87. The allotment was cancelled w.e.f. 1.1.88 and eviction proceedings have been initiated. In the meantime we have received a letter from Sh. Manoj Pandey for extension and the case is under submission to U.D.M.

S. No.	Suite No.	Name of the occupant and the guest of	Date of occu- pation	Period of initial allotment	Reasons for overstay
5.	101-C(D)	G/o Sh. P.R. Dass Munshi, Minister	24.8.89	for a period of 6 months	
6.	220-D	Smt. Manju Singh G/o Sh. Abdul Gahfoor, M.P. (L.S.)	26.6.85		In this case evic- tion orders have been passed and Smt. Manju Sin- ha has requested for regularisa- tion/retention till elections are over. File is under submission to UDM.
7.	13-D	Sh. Shyam Dhar Mishra G/o Sh. Jagannath Choudhary, M.P. (LS)	8.8.89	for a period of 6 months	
8.	411-S	G/o Shri Banwari Lal Bairwa, M.P. (L.S.)	25.1.86	for a period of 6 months	The initial allot- ment of Suite No. 411, V.P. House was made to Sh. Shiv Prasad Sahu, M.P. (LS) for the use of his guest for a period of 6 months. Then it was allotted to the Deputy Minister of Pet- roleum & Natur- al Gas (Sh. Rafi- que Alam) for a period of 6 months on 13.5.88. Further it was allotted to Shri Banwari Lal Bairwa M.P. for a period of 3 months w.e.f. 1.1.89 to 31.3.89 on and further it was extended up to 30.9.89. All the extensions of Suite No. 411, V.P. House were accorded by the UDM.

The Ministry have intimated in September, 1990 that all Suites in V.P. House have been vacated except Suite Nos. 16-S and 15-S. The Ministry have intimated that extension was granted with regard to 16-S upto 30.6.90 and allotment cancelled w.e.f. 1.7.90. They have also intimated further that Suite No. 15-S, V.P. House occupied by Shri Harbans Singh is now guest of Shri Kureel w.e.f. 1.2.90 upto 31.10.90.

Reasons for overstay in W.C. Hostel (General Pool accommodation)

Sl. No.	Suite No.	Name of the occupant	Guest of	Date of occupation	Period of initial allotment	Reasons for overstay
1	2	3	4	5	6	7
1.	1	Ku. Sarla Mishra	Sh. Ajit Jogi, MP(RS)	7.5.88	3 months	Extension given from time to time vacated on 31.7.89.
2.	6	Sh. K.K. Sharma	Sh. Moti Lal Singh MP (LS)	16.4.88	One month	Allotment continued as a guest of one M.P. or the other. Last ex- tension given upto 31.3.89. The matter is pending with UDM for further extension.
3.	7	Sh. Ladli Mohan Nigam Ex-M.P.	—	upto 30.9.89		The C.C.A. has approved allot- ment for a period of 2 years from 1.10.86. Stay extended upto 30.9.89. Matter still under consid- eration.
4.	17	Sh. Iqbal Singh	Sh. Buta Singh, Home Minister	14.3.84		The Matter has been taken up with PS to Home Minister but there has been no response. The file stands submitted to UDM.
5.	27/56	Sh. C.M. Ibrahim	Sh. V. Krishana Rao, MP (LS)	16.3.89	6 months	Allotment cancelled and action in- itiated for vacatin of the suite.
6.	36	Sh. M. A. Khan	Sh. Jagan Nath Prasad, M.P.	5.1.87	3 months	The guest continued in the suite as a guest of various MP's. The case is still under consideration for continued allotment as a guest of another MP beyond 15.7.89.
7.	37	—do—	—do—	11.12.86	—do—	

1	2	3	4	5	6	7
8.	38	Sh. Gurcharan Singh	Sh. Mohd. Hashim Kidwai, M.P. (RS)	5.5.88	8 Days	Period of stay extended from time to time. Last extension was given upto 31.12.88. For further extension file is under submission.
9.	42	Smt. Suriya Rehman	Smt. Abida Begum, MP (LS)	21.4.88	6 months	Extension given from time to time and last extension was given upto 30.6.89. For further extension the case stands submitted to higher Officers/U.D.M. since 20.6.89.
10.	43	-do-	-do-	29.4.88	-do-	
11.	45	Sh. Hasan Ahmed	Sh. Sarfraz Ahmed, M.P. (LS)	8.7.87	3 months	Extension given from time to time and last extension given upto 31.12.89 by UDM.
12.	47	Sh. L.S. Mahajan	Sh. Y.S. Mahajan, M.P. (LS)	10.6.86	1 month	Extension given from time to time and last extension given upto 31.1.90 by UDM.
13.	51	Sh. H. Pandey	Sh. B.D. Dubey, M.P. (LS)	31.7.87	1 month	Extension given from time to time upto 31.3.88. The matter referred to litigation for eviction.
14.	2/55	Sh. Jagpal Singh	Sh. K.P. Rawat, M.P. (LS)	23.12.87	upto 23.1.88	Extension given from time to time. The matter stands submitted for decision.
15.	61	Sh. Lal Din	Sh. R.L. Bhatia, M.P. (LS)	29.8.81		The extension given from time to time the last extension given upto 30.9.89.
16.	68	Sh. Vijay Shanker	Sh. Buta Singh, Home Minister	6.9.83		The last extension given upto 31.12.85. The matter regarding further extension has been taken up with Sh. Buta Singh, Home Minister.

17.	69	Sh. D.S. Mishra	Sh. Tapeshwar Singh, M.P. (LS)	9.8.88	upto 31.10.88	The occupant continues to retain the accommodation as a guest of various MPs/Minister. The last time he has been allowed to retain the suite as a guest of Sh. Tapeshwar Singh M.P. w.e.f. 26.2.89 to 31.8.89. The allotment has been cancelled and referred to Litigation for eviction.
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The Ministry have intimated in September, 1990 that all the Suites have been vacated except Suite Nos. 7,42,43 and 2/55 Western Court Hostel. The Ministry have further intimated that eviction order passed and sealed in respect of Suite Nos. 42 and 43, Western Court Hostel. Suite No. 2/55 occupied by Sh. Jagpal Singh is now sitting M.P.

Statement Showing the Latest Position About the Rent Recovery in V.P. House

S. No.	Suite No.	Name S/Shri	Amount upto 30.6.89	Subsequent Recovery upto 30.9.89	Subsequent Recovery upto 31.8.90	Balance	Remarks
1	2	3	4	5	6	7	8
1.	104	Dr. Manoj Pandey, Ex-M.P. (LS)	Rs. 2,576.00	Rs. 2,576.00	Rs. —	Rs. Nil	The suite has been vacated on 30.3.90 AN. A sum of Rs. 3435/- is due as on 31.8.90. The Ex-M.P. has been informed of the dues.
2.	220	Smt. Manju Singh, C/o Shri Abdul Ghafour, Ex-MP (LS)	6,242.00	6,242.00	—	Nil	The suite has been vacated on 19.12.89 AN. A sum of Rs. 4,000/- is due as on 31.8.90. 20 days Notice has been given to Smt. Sinha.
3	313	P. Shanmugam, M.P. (LS)	12,240.00	200.00	8,680.00	3,360.00	The suite has been vacated on 27.6.90 F.N. A sum of Rs. 4,759/- is due as on 31.8.90. The recovery is being made in instalments.
4.	205	-Do-	6,110.00	100.00	4,981.00	1,029.00	The suite has been vacated on 30.6.90 F.N. A sum of Rs. 1,795.00 is due as on 31.8.90. The recovery is being made in instalments.
5.	5	Rasheed Masood, MP LS, Now Hon'ble Minister	6,107.00	1,500.00	Assessment of Rs. 4,607.00 withdrawn	Nil	The allotment has been regularised in the name of Sh. S.P. Malviya, MP(RS) w.e.f. 16.9.88. The rent account of Sh. Rasheed Masood has been recasted and nothing is due against him.

6.	417	Bhai Shaminder Singh, Ex-MP (LS)	3,120.00	3,120.00	—	Nil	The Ex-MP. has vacated the suite on 1.10.89 F.N. Nothing is due upto the date of vacation.
7.	520	S. Jaipal Reddy, M.P. (RS)	9,261.00	Nil	Nil	9,261.00	He has become MP (RS) Payment is awaited. The suite has been vacated on 27.7.89 (AN). A sum of Rs. 10,266.00 is due as on 31.8.90. He has been approached to clear the dues.
8.	517	Ananta Prashad Sethi	5,472.00	295.00	1,000.00	4,177.00	The suite has been got vacated on 25.8.89 (AN). A sum of Rs. 5000/- is due as on 31.8.90. The amount has been included in the final demand.
9.	15	Ram Naresh Yadav M.P. (RS)	1,660.00	Nil	1,660.00	Nil	The suite was sealed on 26.12.89 A.N. Nothing is due.
10.	413	Tariq Anwar, Ex-MP (LS)	2,503.00	1,253.00	1,250.00	Nil	The suite has been vacated on 17.1.90 (AN). A sum of Rs. 4,895.00 is due as on 31.8.90. The Ex-M.P. has been informed of the dues.
11.	503	P.R. Kumaramangalam, MP (LS)	10,320.00	10,320.00	Nil	Nil	Vacated on 25.8.89 (AN). Rs. 411/- is due as on 31.8.90. The amount is being recovered from his pay bill.
12.	4	D.C. Prashant, Ex-MP (RS)	1,768.00	1,768.00	Nil	Nil	Vacated on 27.7.89 (AN).
13.	513	A.I.A.D.M.K. Party	18,851.00	Nil	Nil	18,851.00	Action taken under P.P. Act. A sum of Rs. 42,111.00 has become due upto 31.8.90
14.	506	K.N. Singh (RS)	1,628.00	1,628.00	Nil	Nil	Vacated on 26.3.90 (AN). A sum of Rs. 5322.00 is due as on 31.8.90. The M.P. has been intimated of the dues.
15.	512	Shiv Pratap Mishra MP (RS)	775.00	775.00	Nil	Nil	Allotment extended upto June, 1991.

ANNEXURE—V.

Statement showing the latest position about the rent recovery in Western Court Hostel

Sl. No.	Suite No.	Name S/Shri	Amount up to 30.6.89	Subsequent recovery up to 30.9.89	Subsequent recovery up to 31.8.90	Balance against Col. No. 4.	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	6	K.K. Sharma, C/o Moti Lal Singh, Ex-MP (LS)	7,895.00	2,106.00	5,789.00	Nil	M.P. has retired. Suite vacated by guest on 20.3.90. Further a sum of Rs. 7384/- is due from 1.1.90 to 20.3.90 (The position is as on 31.8.90). He has been requested for payment of dues.
2.	18/ 17	Iqbal Singh, C/o Buta Singh, Ex-Minister of Home	57,632.00	4,000.00	—	53,632.00	The suite has been vacated on 22.12.89. Now a total sum of Rs. 60,947/- is due upto the date of eviction. (As on 31.8.90). Sh. Buta Singh has been asked to pay the dues. Nothing will be due if regularised on monthly market rent.
3.	19	G.K. Moopanar, Ex.MP(RS)	535.00	535.00	—	Nil	
4.	20	-do-	1,492.00	1,492.00	—	Nil	
5.	24	Hayat Ullha Anaari, Ex-MP(RS)	615.00	Nil	615.00	Nil	Vacated on 6.1.90. Now a sum of Rs. 3,189.00 is due as on 31.8.90. Included in the final deposit.
6.	25	-do-	782.00	—	782.00	Nil	Vacated on 6.1.90. Now a sum of Rs. 2801.00 is due as on 31.8.90. Included in the final deposit.

7.	29	Mohd. Feroz C/o Rasheed Masood, MP(RS)	820.00	820.00	—	Nil	Suite vacated. The payment received upto the date of vacation.
8.	38	Gurcharan Singh, C/o Mohd. Hashim Kidwai, Ex-MP(RS)	16,484.00	4,000.00	—	Nil	The suite has been vacated on 25.12.89. Allotment regularised. Penal rent will withdrawn. Full Normal rent payment received up to the date of vacation.
9.	51	H. Pandey, C/o B.D. Dubey, Ex-MP	34,369.00	4,000.00	2,000.00	28,369.00	Shri B.D. Dubey is retired. The total amount due upto the date of vacation i.e. 12.2.90 is Rs. 55,407.00 (as on 31.8.90). Action for recovery taken under P.P. (E) Act, 1971.
10.	55	Jagpal Singh, C/o K.P. Rawat, Ex-MP	47,489.00	4,000.00	2,000.00	41,489.00	Shri Jagpal has now become MP of 9th Lok Sabha and is still in possession of Suite No. 55. The case regarding rental liabilities in his name is under consideration.
11.	66	S. Choudhary, C/o Smt. Sarojini Mahishi, Ex-MP	5,344.00	5,344.00	—	Nil	50 The allotment was extended upto 31.12.89. But the guest vacated the suite on 4.4.90. A sum of Rs. 7,776/- has become due from 1.1.90 to 4.4.90 as on 31.8.90 at penal rate. Smt. Sarojini Mahishi is no more MP. She has been requested to pay the dues.
12.	68	Shankar Dass, C/o. Buta Singh, Ex-Minister of Home Affairs	62,925.00	Nil	—	62,925.00	The suite has been vacated on 18.11.89. Now a total sum of Rs. 71,794.00 is due upto the date of vacation as on 31.8.90. Shri Buta Singh has been asked to pay the dues. If allotment regularised on monthly rate only Rs. 4,726.00 will remain due.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
13.	69	Dayashankar Mishra, C/o Kalpaath Rai; M/o State for Power. Now MP(LS)	12,009.00	4,862.00	—	Nil	Since the allotment for the period from 26.2.89 to 31.8.89 has been made in the name of another Member of Lok Sabha, Shri Tapeshwar Singh, MP(LS), account recasted and the demand at panel rent of Rs. 12,009.00 reduced to Rs. 4,862.00.

ANNEXURE-VI

Statement showing the occupation of General Pool Suites in V.P. House

Sl. No.	Suite No.	Name of Member S/Shri	Date of allot- ment	Date of occupation	Remarks
1.	1-S	Lok Dal	26.6.71	24.7.71	
2.	2-S	-do-	19.12.73	19.12.73	
3.	8-S	CPI(M) Party	25.10.83	9.11.83	
4.	14-S	-do-	23.7.71	6.8.71	
5.	24-D	B.J.P. Party	29.5.82		
			14.6.82	19.6.82	
6.	523-S	-do-	26.9.83	1.10.83	
7.	119-S	C.P.I. Party	30.10.70	4.11.70	
8.	201-A-S	-do-	19.11.70	22.11.70	
9.	309-S	-do-	6.5.70	12.5.70	
10.	212-S	D.M.K. Party		20.10.84	Since vacated
11.	310-S	D.S. Party		19.9.70	
12.	418-S	Janta Party		11.5.78	
13.	115-S	-do-		20.1.87	
14.	416-S	-do-		4.2.87	
15.	513-D	AIADMK Party	21.12.78	12.1.79	
16.	11-S	C.G.H.S.	21.7.72	22.7.72	
17.	12-S	-do-	4.8.72	5.8.72	
18.	16-S	Vacant			
19.	17-S	Ranabir Singh, MP for guest accommodation	13.7.89	17.7.89	Since vacated
20.	18-S	Institute of Constitutional & Parliamentary Studies.	20.11.65	25.11.65	
21.	19-S	-do-	20.11.65	25.11.65	
22.	20-D	-do-	20.11.65	25.11.65	
23.	21-D	-do-	20-11-65	25-11-65	
24.	101-S	P.D. Pathak, Govt. Officer	2.4.80	9.11.80	
25.	102-S	-do-	7.3.80	28.6.80	
26.	106-D	J.S. Watne Govt. Officer	23.9.80	29.9.80	Since vacated
27.	206-D	R.P. Madan, Govt. Officer,	11.2.83	15.2.83	
28.	414-D	C.V. Sharma, Govt. Officer	3.4.75	9.4.75	
29.	108-S	Giridhar Gomango, MOS for Communication	16.5.73	21.5.73	
30.	109-S	-do-	12.2.80	12.3.80	
31.	110-S	-do-	12.2.80	16.6.80	Sitting M.P.

Sl. No.	Suite No.	Name of Member S/Shri	Date of allotment	Date of occupation	Remarks
32.	113-D	Giridhar Gomango, MOS for Communication	1.10.85	1.10.85	Sitting MP
33.	219-S	-do-			Vacated
34.	15-S	Ram Naresh Yadav, MP for Guest accommodation	6.7.88	6.7.88	w.e.f. 12.90 this has been allotted in the name of Sh. Kesari Lal Kureel, MP
35.	104-S	Manoj Pandey, MP for guest accommodation	4.12.86	4.12.86	Since vacated
36.	101, C-D	P.R. Dass Munshi, Minister—Guest accommodation	21.4.89	28.4.89	Since vacated
37.	507-D	Smt. Aruna Asaf Ali, Freedom Fighter	19.2.87	17.3.87	
38.	220-D	Smt. Manju Sinha, G/o Abdul Ghafoor, MP	25.6.85	26.6.85	Since vacated
39.	13-D	Vacant			
40.	411-S	Banwari Lal Bairwa, MP for guest accommodation	20.1.86	23.1.86	-do-

AT PRESENT THE FOLLOWING SUITES IN V.P. HOUSE HAVE BEEN PLACED AT THE DISPOSAL OF LOK SABHA SECTT. TO ACCOMMODATE THE NEWLY ELECTED MPs OF NINTH LOK SABHA.

Suite Nos. 108, 109, 110, 113, 219 & 13 = 06

Single = 04

Double = 02

ANNEXURE-VII

Statement showing the occupation of General Pool Suites in Western Court Hostel

Sl. No.	Suites No.	Name of the Member S/Shri	Date of allotment	Date of occupation	Remarks
1.	1-Single	Ms. Sarla Mishra G/o Ajit P.K. Jogi, M.P.	26.4.88	7.5.88	Since vacated
2.	2-Single	Being used as guest accommodation			
3.	3-Double	Vacant			
4.	6-Single	K.K. Sharma, G/o Moti Lal Singh, M.P.	20.4.88	29.4.88	-do-
5.	7-Single	Ladli Mohan Nigam, Ex-M.P.		1.3.82	
6.	8-Single	Laxmi Narain, M.P.	31.5.84	29.10.84	Eviction order passed on 2.5.90 Court stay upto 31.8.90
7.	14-Single	Being used as guest accommodation			
8.	17-Single	Iqbal Singh; G/o Buta Singh, Minister.	7.12.84	14.3.84	Since vacated
9.	23-Single	Shamim Ahmed Siddiqui, M.P.	2.4.84	16.3.84	-do-
10.	27-Double	C.M. Ibrahim, G/o V. Krishna Rao M.P.	19.4.84	16.3.84	-do-
11.	30-Single	Being used as guest accommodation			
12.	35-Single	C.P.W.D. for renovation work.			
13.	36-Single	M.M. Khan, G/o Jagannath Prasad, M.P.	5.2.87	1.12.86	Since vacated
14.	37-Single	-do-		11.12.86	-do-
15.	38-Single	Gurcharan Singh, G/o Mohd. Hashim Kidwai, M.P.	26.7.88	14.5.88	-do-
16.	42-Single	Smt. Suriya Regman G/o Smt. Abida Ahmed, M.P.	28.4.88	21.4.88	Eviction order since passed 28.3.90. Sealed
17.	43-Single	-do-	28.4.88	25.4.88	-do-

Sl. No.	Suites No.	Name of the Member S/Shri	Date of allotment	Date of occupation	Remarks
18.	45-Double	Hashan Ahmed, G/o Sarfaraz Ahmed, M.P.	9.6.87	8.7.87	Since vacated
19.	47-Single	L.S. Mahajan G/o Y.S. Mahajan, M.P.	6.6.86	10.6.86	Since vacated
20.	51-Double	H. Pandey, G/o B.D. Dubey, M.P.	21.7.87	31.7.87	-do-
21.	52-Single	Being used as guest accommodation			
22.	55-Single	Jagpal Singh, G/o K.P. Rawat, M.P.		23.12.87	Guest is sitting MP.
23.	56-Single	Being used as guest accommodation			
24.	58-Single	C.P.W.D. for renovation.			
25.	59-Single	-do-			
26.	61-Single	Lall Din, G/o R.L. Bhatia, M.P.		29.8.81	Since vacated
27.	68-Single	Vijay Shanker, G/o Buta Singh, Minister	1.3.83	6.9.83	-do-
28.	69-Single	Daya Shanker Mishra, G/o Kalp Nath Rai, Minister	7.10.88	9.8.88	-do-
29.	73-Single	For office purposes Sh. Brahm Dutt, Minister	24.6.86	25.6.86	-do-
30.	74-Single	-do-	24.6.86	25.6.86	-do-

AT PRESENT

THE FOLLOWING SUITES HAVE BEEN PLACED AT THE DISPOSAL OF LOK SABHA SECTT. TO ACCOMMODATE THE NEWLY ELECTED MPs OF NINTH LOK SABHA.

Suites No. 1,6,14,17,23,27,35,36,37 38,45,47,51,52,56,58,59,61,68,69,73 & 74. = 22

Double = 3

Single = 19

APPENDIX
STATEMENT OF RECOMMENDATIONS/OBSERVATIONS

<i>S. No.</i>	<i>Para No.</i>	<i>Recommendations/observations</i>
		3
1.	1.34 to 1.37	<p>The Committee find that the cases of misuse of Hostel accommodation, by the guests of MPs, are clearly indicative of violation of rules on the subject whereas the rules stipulate that the guests could stay for a maximum period of two weeks there have been instances of stay for periods exceeding even 8 years. In consequence accommodation of avowed transitory nature has been converted into permanent abodes for same. Such gross violation of rules, and with impunity, defeats totally defeating the very purpose for which this hostel accommodation was originally provided. This is all the more regrettable it involves the representatives of the people.</p> <p>The Committee note with dismay, from the information furnished and the cases discussed above, that though adequately armed with rules and regulations the Directorate of Estates is totally unable to implement them. The Committee also find that in a few cases though the sponsors have been changed but the guest remained the same, again in total violation of rules. In certain cases the overstaying defaulters rather than being evicted have actually been allowed to shift to other suites. The Committee would also like to know as to how a member was allowed to occupy two Government accommodations simultaneously, and for such long periods. The cases of occupants of 17/18 Western Court Hostel, and 68 Western Court Hostel are illustrative. Two guests of the then Home Minister, Shri Buta Singh, collectively owe the exchequer a sum of more than Rs. 1,20,000.00. The Ministry has done nothing more than issuing reminders to the sponsoring ex-Minister for depositing the amount. This matter has been dragging for more than three years. In the opinion of the Committee, the Ministry after pursuing the matter for a reasonable period of time should have taken recourse to eviction and initiated recovery of outstanding rental dues</p>

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under PPE Act, 1971. The Committee cannot help remarking adversely about the Ministry's inaction, amounting almost to collusion. The Committee view the situation with great concern. They expect the Ministry to atleast now take all appropriate action against all unauthorised, over-staying defaulters urgently. They would like to be apprised of further development and progress in this regard.

The Committee are also of the opinion that the present prescribed period of stay of one week extendable by another week, needs to be re-examined.

They also hold that the procedure of sponsorship of guests by MPs needs to be suitably changed by strengthening it.

2. 1.40
to
1.41

The Committee note that there has been variations in dates of allotments and occupations of these accommodations. In several cases the accommodations have been occupied in period ranging from one to six months after the dates of allotment. In case of 26-D and 48-S in V.P. House the allottees occupied the sets after three and a half years of allotment. The Government's contention that as allotment of MPs. Pool are done by the respective House Committee information about such deviations may be had from their respective Secretariats is not acceptable. The rules clearly specify that occupation has to be within 48 hours of allotment or else it should be cancelled.

The Committee accordingly desire that the Ministry should review the whole procedure in consultation with concerned authorities. Delay in occupations besides resulting in loss of revenue to the exchequer also prevent optimum utilisation of such suites. The Committee would like to be apprised of a decision taken in this regard.

3. 2.12
to
2.14

The Committee deprecate the highly unsatisfactory state of affairs in regard to non recovery of rentals from the occupants of hostel occupation in total violation of prescribed rules. It is really unfortunate that such laxity has been shown in recovering legitimate dues of the state. In fact the Ministry's role in this regard has largely been of near total apathy. The reply of the Ministry about inadequacies of existing laws cannot be accepted.

The Committee however commend the scheme of pre-

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payment of rent. This has a salutary effect in improving the state of the affairs.

The Committee express their deep concern over this accumulation of rental arrears and urge the Ministry to take effective step to get the amounts recovered from the defaulters/sponsorees without any further loss of time. The Committee desire to be apprised of the outcome of their efforts.

The Committee note that the Ministry was contemplating amendment in the Public Premises Act, 1971 and have summary trials for eviction. It is essential to give powers to the Estate Officer treating him as an estate tribunal so that eviction proceedings may be expedited. They are of the view that these measures should be introduced without any further delay so as to obviate the misuse of hostel accommodation and to expedite the eviction cases of guests who do not pay the prescribed rent.

4 3.3 The Committee find that the position of messing charges in W.C. Hostel is not unsatisfactory. Guests have been cooking their own food despite orders to the contrary, and compulsory messing charges are not being paid by the occupants to the caterer, which is a government undertaking. The Existing arrangements need to be reviewed in depth and modifications made accordingly. They would like to be apprised accordingly.

5 3.7 The Committee feel that since V.P. House is being used as a hostel accommodation for guests of Ministers/MPs' it is desirable that a canteen is established there. The Committee hope that the Ministry would take an early decision in the matter.!

6 4.7 to 4.10 A Scrutiny of budget allocations and actual expenditure incurred under various sub-heads is indicative of slippages, wrong projections and over and under-utilisation of allocations.

In the Sixth Five Year Plan under the head Maintenance/Repairs 27% of the allocated amount had remained unutilised, while under the head addition/Alteration a staggering 48% could not be spent. Under Horticulture category 40% remained unspent. Under the head Capital Outlay almost 45% of the allocated amount could not be

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put to any use. Similarly in the first four years of the Seventh Five Year Plan slippages upto the extent of 40% to 80% have occured under various categories enumerated above.

The Committee also note with dismay that some inconsistencies were observed in the third statement, at variance with the first two statements supplied by the Ministry.

The Committee would like the Ministry to ensure that they draw their projections carefully so that the amount asked for in the budget allocation, for varicous sub-heads is actually utilised. They would also like to caution the Ministry to ensure that due care is taken in submitting information to the Parliamentary Committee and that there are no inconsistencies and inaccuracies of the type mentioned above.

7 5.4 to
5.5

During evidence the representative of the Ministry clarified that allotments to these Government servants were necessitated by circumstances, and were made with the prior approval of the Minister of Urban Development. That four Government officers had been allotted accommodation in V.P. House, when they were working as Private Secretaries to Ministers, or otherwise, and that they are either still continuing in the same position or in a higher capacity. As these allotments were made with the approval of the competent authority, and since they are eligible for allotment from general pool, they can retain the suites. It has been further stated that a review will now be conducted to provide the alternative accommodation to these officers.

The Committee are of the opinion that any further continuation of occupation by these officers especially when they had been allotted accommodations on unjustifiable grounds is not desirable. As these officers are eligible for General Pool accommodation they should be provided accommodation to which they are entitled.

8 5.15

The Committee hope that the Government would take an early decision about converting the Western Court into a National Art Gallery, or a Museum, after examining the issues involved and simultaneously ensuring the provision of a proper alternative hostel accommodation for MPs and their guests. They would like to be apprised of a decision in the matter expeditiously.

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9 5.23 The Committee express its great concern that the Government has not carried out adequate fire safety measures in one of its own buildings, while it has been emphasising the enforcing of such measures in private buildings. This lack of adequate safety measures in Vithal Bhai Patel House is indicative of the apathetic attitude of the Government in a matter so vital for the safety of public men, their guests and families. The Committee would like the Ministry to take immediate and appropriate remedial measures.
